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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

IN

Original Application No. 195 of 2024 (EZ)

**IN THE MATTER OF:
Prameya Foundation**

...APPLICANTS

VERSUS

State of West Bengal & Ors.

...RESPONDENTS

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Mrinal Kanti Biswas

Mrinal Kanti Biswas

Regional Director & Scientist E,

CPCB, Kolkata

Filed through

Ashok Prasad
Counsel

Dated: 21/11 2024

Place: Kolkata



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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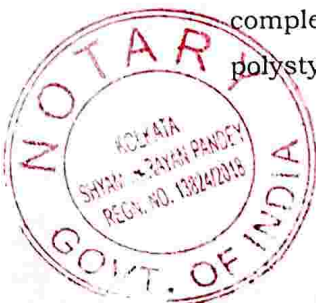
State of West Bengal & Ors.

...RESPONDENTS

**REPLY ON BEHALF OF THE RESPONDENT No. 03 i.e. CENTRAL
POLLUTION CONTROL BOARD (hereinafter referred as CPCB)**

PRELIMINARY SUBMISSIONS:

1. That, Hon'ble NGT vide order 25.09.2024 has sought the reply of CPCB in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, the answering respondent deny all claims, contentions, allegations and averments against answering respondent i.e. CPCB in the above Original Application contrary to anything stated or submitted in this reply. Nothing in the Original Application may be deemed to have been accepted or admitted by the answering Respondent for want of a specific denial, save any averment which has been expressly admitted hereinafter.
3. That, CPCB is a statutory Board constituted under Section 3 of The Water (Prevention and control of pollution) Act, 1974. It performs the functions under the Water (Prevention and control of pollution) Act, 1974, the Air (Prevention and control of pollution) Act, 1981 and the Environment (Protection) Act, 1986.
4. That the answering Respondent herein humbly submits that the application has been filed by the petitioner seeking a direction to the Urban Development and Municipal Affairs Department of West Bengal to implement and execute the ban dated 01.07.2022 in view of the provisions of Rule 4(2) of the Plastic Waste Management Rules, 2016 by completely prohibiting the illegal stocking/distribution/sale/use of polystyrene and expanded polystyrene (thermocool) commodities.



PARA-WISE REPLY:

5. That the averments made in paragraphs no. 1 and 2 of Original Application is regarding the applicability of the Plastic Waste Management Rules, 2016; it is respectfully submitted that MoEF&CC, vide second amendment to Plastic Waste Management Rules, 2016 dated August 12, 2021 banned identified SUP (Single use plastic) items. As per provision 4(2) of Plastic Waste Management Rules (as amended), 2016 "The manufacture, import, stocking, distribution, sale and use of the following single use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:-

- a. ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- b. plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

As per above provisions, polystyrene (thermocol) for decoration has been identified as Single Use Plastic which is prohibited from 1st July, 2022.

A Comprehensive Action Plan has been prepared by CPCB to enforce the ban on SUP, which is broadly divided into following three categories:

- **Supply Side Intervention:** With focus on stopping the production of banned SUP
- **Demand Side Intervention:** With focus on stopping the demand of banned SUP
- **Creating of Enabling Environment for Phasing out SUP:** With focus on implementing measures facilitating phasing out SUP

The Comprehensive Action Plan is placed at **(Annexure I)**

The major activities carried for enforcement of SUP ban are enlisted below:-

i. Issue of Directions & Communications:

Following Directions / Communications were issued for implementation of SUP ban:

- Directions issued to Plastic Raw material manufacturers to stop supplying plastic raw material to manufacturer of banned SUP items vide letter dated **(Annexure IIA)**.



- Directions issued to SUP Users & E-commerce companies to stop usage & ensure zero inventory by June 30, 2022 vide letter dated **(Annexure IIB)** Comprehensive Directions issued to all SPCBs/ PCCs to take necessary action including revocation/ modification of Consents/ Registration issued to banned SUP Producers **(Annexure IIC)**.
- Directions issued to State UDDs to take necessary action for implementation of SUP ban including action for implementing and promoting SUP Grievance app among citizens. **(Annexure IID)**.
- Letter issued to Custom Authorities to stop import of banned SUP items **(Annexure IIE)**.
- Letter issued to Chief Secretaries to issue necessary instructions to all concerned authorities in their jurisdiction to facilitate implementation of SUP Ban **(Annexure IIF)**.
- Direction issued to SPCBs/PCCs of Bihar, Delhi and West Bengal and other SPCBs/PCCs and UDDs for regular inspection and identify manufacturers and supplier of banned SUP items through contact tracing **(Annexure II G)**. Directions issued to SPCBs/PCCs and state UDDs for regular inspection through field inspection app focusing on street vendors, local shops, wholesale markets, interstate borders, industries, bus depots, railway stations, airports and such other crowded locations **(Annexure II H)**.

ii. Development of Web Portals:

CPCB developed two web portals for the management of banned Single Use Plastic, which are as under:

- **CPCB Monitoring Module for Compliance of SUP:** This portal facilitates the uploading of information of SUP Sellers & Commercial Establishments which using SUP. An app has also been developed as part of this portal, wherein field officers from Local Bodies can feed in information of inspections carried out by them related to SUP ban. Details of registered entities and inspection are available to Details of entities uploaded by local bodies are available to the field officers and the inspection reports are accessible to the relevant local bodies, the concerned State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs), and the Central Pollution Control Board (CPCB). <http://plastic.cpcb.gov.in/sup>.



- **SUP Public Grievance Portal:** This portal allows the public to register complaints regarding banned SUP items through an app. The portal has mapped Local Bodies across India so that complaints submitted on the app are directed to concerned Local Body which can then address the grievances within their jurisdiction. Furthermore, if no action is taken within the specified time limit, the portal allows for escalation of complaints to the relevant SPCB/PCC and UDD as needed. (<https://sup.cpcbcr.com/v2.0/#>)

iii. Workshops on Alternative to SUP:

- 14 State-wise in-person Workshops for Micro, Small and Medium Enterprises (MSMEs) on Alternatives to SUP were conducted in association with Central Institute of Petrochemicals Engineering & Technology (CIPET), concerned SPCBs/PCCs & MSME.
- 10 Workshop on “Alternatives to Single Use Plastic” for various stakeholders were conducted by CPCB.
- Compendium of presentations of workshops prepared and uploaded on CPCB’s website.
- Compendium of manufacturers/sellers of alternatives to SUP prepared and uploaded on CPCB’s website.

iv. Awareness Activities on SUP:

- **Webinar on “Phasing out Single use plastic”**

CPCB organised “Awareness programmes to avoid the use of Single Use Plastics” during the week from 4th to 10th October, 2021 allocated by Ministry of Culture under the Azadi Ka Amrit Mahotsav’ programme. Webinar was organized by CPCB for “Phasing out of Single Use Plastic”. Presentations regarding current status of SUP across the country and available alternatives of SUP were made during webinar. Members from State Boards, UDDs, Regional Directorate of CPCB and different plastic associations participated in the webinar.

- **Campaign in Social & Print Media**

Material on phasing out SUP has been prepared and uploaded on CPCB’s website. Further, advertisements on campaigns to reduce/eliminate use of littered single use plastic have been published in leading National &



Local Dailies.

- **Awareness events organized under Mission LIFE**

Under Mission LIFE, a public movement to mobilize individuals to become 'Pro-Planet People', CPCB has organized several events to raise awareness among youth, students, and other stakeholders. CPCB also organized a Webinar on "initiatives for a healthier environment" dated May 31, 2023 where a special session on "**Behavioural changes for better waste management**" was conducted.

- **Enforcement Drive for implementation of SUP Ban**

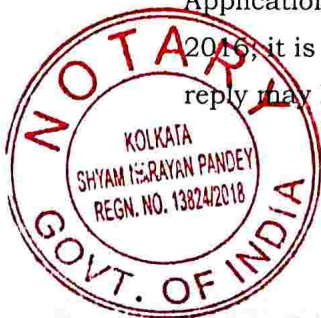
- CPCB has prepared Standard Operating Procedure (SOP) with the prime objective to break the supply chain of SUP items and issued directions to all SPCBs/PCCs for joint inspections with State UDD to conduct inspection and monitoring as per SOP and take strict action against the violating entities.
- CPCB has issued directions to SPCBs/PCCs & State UDDs dated February 16, 2024 to conduct Joint inspections as per the SOP.
- As per details provided by SPCB/PCC and details available at SUP Compliance Monitoring Portal. Total 860367 number of inspections have been conducted, 1963.6 tons of SUP items have been seized and total 19.77 crore of fine have been imposed till now. It is submitted that as per provisions 6 of PWM Rules, 2016 (as amended) local body is responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies. Copy of Plastic Waste Management Rules is placed at **(Annexure III)**.

6. With reference to the averment made in paragraph no. 3 of Original Application, it is respectfully submitted that as per CPCB report on Life Cycle Assessment (LCA) Study of Plastics Packaging Products

"Polystyrene (Styrofoam): Polystyrene is formed by styrene molecules. The double bond between the CH₂ and CH parts of the molecule rearranges to form a bond with adjacent styrene molecules, thereby producing polystyrene. It can form a hard impact-resistant plastic for furniture, cabinets (for computer monitors and TVs), glasses and utensils".



7. That, no comments are offered over the averments made in paragraphs no. 4 to 8 of Original Application being brief description of polystyrene and expanded polystyrene.
8. With reference to averments made in paragraphs no. 9 to 10 of Original Application regarding instances of violations observed by the applicant during visits to wholesale and retail markets of Kolkata along with Howrah; it is humbly submitted that the responsibility for monitoring local markets and ensuring compliance with the Plastic Waste Management Rules rests with the West Bengal Pollution Control Board (hereinafter referred to as 'WBPCB') and the respective municipal authorities. Any violation of the rules, if happening, are to be dealt by the concerned agencies as per provisions stipulated thereunder. It is further submitted that CPCB has taken necessary steps to enforce the provisions of Plastic Waste Management Rules, 2016 through regular communications and directions issued to States, SPCBs and PCCs.
9. With reference to the averment made in paragraph no. 11 of Original Application regarding instances of violations observed by the applicant during visits to wholesale and retail markets of Kolkata along with Howrah, it is humbly submitted that information available on SUP compliance Monitoring portal West Bengal are as given below;
 - Total No of inspection conducted in West Bengal:82
 - Total Quantity of SUP seized: 37.01 kg
 - Fine imposed: Rs. 1501/-
10. With reference to averments made in paragraphs no. 12 to 15 of Original Application pertaining to the use of thermocol accessories for decoration of idols; it is submitted that CPCB has issued 'Revised Guidelines for Idol Immersions' in the year 2020, emphasizing the prohibition of thermocol and single-use plastics in idol making. The same has been circulated to SPCBs/PCCs for implementation of the said guidelines. A copy of the guidelines have been made available on CPCB website for information of all concerned stake holders.
11. That in reply to averments made in paragraphs no. 16 to 21 of Original Application concerning violation of Plastic Waste Management Rules, 2016; it is respectfully submitted that submission made at Para 8 of this reply may kindly be considered and is not repeated herein for the sake of



brevity.

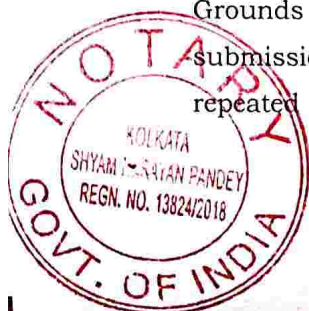
12. That no comments are offered over the averments made in paragraphs no. 22 to 24 of Original Application being matters of record.
13. With reference to the averment made in paragraph no. 25 of Original Application, it is humbly submitted that submission made at Para 10 of this reply may kindly be considered and is not repeated herein for the sake of brevity..
14. With reference to the averment made in paragraph no. 26 of Original Application regarding direction issued by the Hon'ble Tribunal (Western Zone) in the matter of O.A. No. 82 of 2022; it is submitted that as per provision 4(2) of Plastic Waste Management Rules (as amended), 2016

"The manufacture, import, stocking, distribution, sale and use of following single use plastic, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022: -

- a. ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- b. plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

Additionally, the provisions (4(1)(c), 4(1)(d) & 4(2)) are not applicable to commodities made of compostable plastic. It is pertinent to mention that restriction on artificial flowers are not covered under provisions of Plastic Waste Management Rules, and the same does not feature in the list of banned Single Use Plastic items. Further, in compliance of Hon'ble NGT directions in O.A Number 82 of 2022 (WZ), CPCB has issued letter dated 11.09.2023 on the matter to MoEF&CC (**Annexure-IV**).

15. That in reply to averments made in paragraphs no. 27 to 33 of Original Application wherein the applicant has referred various studies and reports highlighting the adverse effects of polystyrene; it is respectfully submitted that submission made at Para 8 of this reply may kindly be considered and is not repeated herein for the sake of brevity.
16. With reference to the averments made in paragraphs no. 34 (A-Y) which are Grounds of the Original Application, it is humbly submitted that the submissions made in preceding paragraphs are re-iterated and are not repeated herein for the sake of brevity. Further, CPCB reserves its right to



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deal with the said Grounds properly at the time of hearing of this Original Application.

17. That in light of the above submissions, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA.



Mrinal Kanti Biswas

Regional Director & Scientist E,
CPCB, Kolkata



DL

L. NO. 117 DT 21.11.2024

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**IN THE MATTER OF:
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AFFIDAVIT

I Mrinal Kanti Biswas, Son of Saroj Kumar Biswas, aged 43 years, having office at the Regional Directorate (Kolkata), Central Pollution Control Board (CPCB), Southend Conclave, Block No.502, 5th & 6th floor, 1582, Rajdanga Main Road, Kolkata- 700107, do hereby solemnly affirm, declare on oath and state as under:

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That the accompanying reply may be read part and parcel of the present affidavit.

3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



IDENTIFIED BY ME

Ashok Prasad

ADVOCATE

**Solemnly Affirm & Declared
Before Me on Identification
of Ld. Advocate**

Shyam Narayan Dandey

**SHYAM NARAYAN DANDEY
NOTARY, GOVT. OF INDIA
REGN. NO. 13824/2018**

21.11.2024

Mrinal Kanti Biswas
DEPONENT

21 NOV 2024

VERIFICATION

Verified at Kolkata on this day of 21st November, 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Signed and verified on this 21st day of November, 2024 at Kolkata.

IDENTIFIED BY ME

Arun Prasad

ADVOCATE

Arun Prasad
DEPONENT



21 NOV 2024

ACTION PLAN FOR PHASING OUT SUP

Annexure-I

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Sl. No	Item	Responsible Authority	Time line
PART A	SUPPLY SIDE INTERVENTIONS		
1	STOPPING SUPPLY OF PLASTIC RAW MATERIAL		
1.1	<p>Directions to be issued to major plastic raw material manufacturers in the country</p> <p>Not to supply plastic raw material engaged to producers (in formal / informal sector) engaged in production of banned SUP items</p> <p>To ensure that suppliers/ stockists/ dealers and other entities engaged in the industry's supply chain do not supply plastic raw material to producers engaged in production of banned SUP items</p> <p>Penal action/ EC to be levied on stakeholders involved in Supply chain for violation of above</p>	CPCB	31.1.22
1.2	Provision for tracking of recycled plastic raw material produced by recyclers	CPCB	Being included in the portal being developed
1.3	Random Inspection of Plastic waste raw material suppliers to check that plastic raw material is not supplied to banned SUP producers (<i>To be included in the Structured Market Survey & Field inspections- Please refer 3.4 & 3.6 below</i>)	SPCB/PCC	Market Survey: To be completed by February 28, 2022; Field inspections: To commence from 1st March 2022)
2.0	STOPPING MANUFACTURING OF BANNED SUP ITEMS		
2.1	Creation of Monitoring & facilitating cell at CPCB	CPCB	31.1.22
2.2	<p>Comprehensive Directions to be issued to SPCBs/PCCs</p> <p>To revoke/ modify Consents/ Registration issued to banned SUP Producers</p>	CPCB	31.1.22



Sl. No	Item	Responsible Authority	Time line
	<p>Identification of banned SUP Producers in informal sector through contact tracing / public notice /public grievance reporting etc. & initiating action against them</p> <p>Banned SUP producers to take necessary action to ensure zero inventory by June 30, 2022</p> <p>Penal action/ EC to be levied on manufacturers / supplier for violation of above</p> <p>Issue necessary Directions to Raw material suppliers/ SUP users/ E-Commerce companies selling banned SUP items</p>		
2.3	Letter to Customs Authority to stop import of banned SUP items	CPCB	31.1.22
2.4	Development of app based mechanism to check manufacture, stocking, distribution, sale& use of banned SUP items	CPCB	App to be functional by 31.1.22; Mapping details to be integrated by 31.3.22
2.5	<p>Mapping of District in each State/ UT</p> <p>Urban Areas- Districtwise details (Mapping & contact details of concerned authorities (Name, designation, email id & phone nos. of Municipal corporations, Zones, Wards) to be provided;</p> <p>Rural Areas: Districtwise details (Mapping & contact details of concerned authorities (Name, designation, email id & phone nos. of Village Panchayat, Blocks) to be provided;</p> <p>RO, SPCB to coordinate till above details are provided</p> <p>To be included in Directions to be issued to SPCBs/PCCs(Please refer 2.1 above)</p>	SPCB/PCC	28.2.22
2.6	Assessment of MSME data to inventorize banned SUP producers	CPCB	31.1.22
3.0	Stopping Sale of banned SUP items		



Sl. No	Item	Responsible Authority	Time line
3.1	Meeting of SPCBs/PCCs with DMs Issuing of Public Notice	SPCB/PCC	7.2.22
3.2	District-wise identification of major Stockists/ retailers/ sellers of banned SUP items	SPCBs/PCCs to issue Directions to District Magistrates	15.2.22
3.3	Directions to identified Stockists / retailers/ sellers: To take necessary action to ensure zero inventory by June 30, 2022 Commercial licenses issued shall be cancelled if found to be selling banned SUP items.	SPCBs/PCCs to issue Directions to DMs to direct concerned authorities/ identified Stockists/ Retailers / Sellers	15.2.22
3.4	Fresh commercial licenses to be issued to the Stockists/ retailers/sellers with the condition that they shall not be selling banned SUP items	-do-	15.2.22
3.5	Structured Market Survey to be conducted by third party identified by SPCB/PCC. Formats to be provided by CPCB	SPCBs/PCCs	28.2.22
3.6	Monitoring through SUP App	Local Bodies/ SPCBs/ PCCs/CPCB	15.2.22
3.7	Conduction of Structured field inspection. Formats to be provided by CPCB	DM office, Police, Local bodies; SPCB to coordinate	To commence from February 28, 2022
3.8	Identification of banned SUP producers through backward integration & taking action against them	Local Bodies SPCB/PCC	To commence from 28.2.22
3.9	Weekly updating on CPCB portal	SPCB/PCC	15.2.22
3.10	Development of SUP Portal	CPCB	15.2.22
3.11	Directions to leading SUP Users/ leading E-Commerce companies	CPCB	31.1.22
PART II INTERVENTIONS ON DEMAND SIDE			
4.0	STOPPING USAGE OF BANNED SUP ITEMS		



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Sl. No	Item	Responsible Authority	Time line
4.1	Meeting of SPCBs/PCCs with DMs & Issuing of Public Notice	To be Covered in 3.1	7.2.22
4.2	District-wise identification of major Commercial Establishments (Malls/ Market place/ shopping centres/ cinema houses/ tourist locations/ schools/ colleges/ office complexes / hospitals & other Institutions	To be covered in 3.2	15.2.22
4.3	Directions to be sent to identified Commercial Establishments To take necessary action to ensure zero inventory of SUP items by June 30, 2022 Commercial licenses issued shall be cancelled if found to be selling banned SUP items.	SPCBs/PCCs to issue Directions to DMs to concerned authorities/ identified Commercial establishment (to be covered in 3.3 above)	15.2.22
4.4	Fresh commercial licenses to be issued to the Commercial establishment with the condition that they shall not be selling banned SUP items	-do-	15.2.22
4.5	Structured Market Survey to be conducted by third party identified by SPCB/PCC. Formats to be provided by CPCB	SPCBs/PCCs (To be covered in 3.5 above)	28.2.22
4.6	Monitoring through SUP App	Local Bodies/ SPCBs/ PCCs/CPCB (To be covered in 3.6 above)	15.2.22
4.7	Conduction of Structured field inspection. Formats to be provided by CPCB	DM office, Police, Local bodies, SPCB to coordinate (To be covered in 3.7 above)	To commence from February 28, 2022
4.8	Identification of banned SUP stockists/retailers/ sellers through backward integration & taking action against them	Local Bodies/SPC B/PCC	To commence from 28.2.22



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Sl. No	Item	Responsible Authority	Time line
4.9	Weekly updating on CPCB portal	SPCB/PCC	15.2.22
4.10	Development of SUP Portal	CPCB	15.2.22
PART C	CREATION OF ENABLING ENVIRONMENT FOR PHASING OUT SUP		
5.0	Promotion of Alternatives to SUP		
5.1	Organization of Workshops for MSMEs jointly with CIPET & SPCBS/PCC/ to facilitate shifting to production of Plastic Alternatives	CPCB / SPCB/ PCC	January 31, 2022 onwards
5.2	Upgradation of Portal for Compostable Plastics to facilitate certification and strengthen monitoring	CPCB	15.2.22
5.3	Protocol for testing of new Alternatives to Plastic	CPCB	15.2.22
6.0	Creating Awareness On Phasing Out Of SUP		
6.1	Uploading Notice on "Do' & Don'ts on CPCB website"	CPCB	31.1.22
6.2	SUP free abhiyan for ULBs	CPCB	28.2.22
6.3	Reward Scheme for informers on banned SUP manufacture/ sale/ usage	CPCB	31.3.22
6.4	Detailed Plan for Awareness Campaign	CPCB/ SPCB/PCC	31.1.22
7.1	Convening fortnightly Review Meetings with SPCB/PCC	CPCB	21.1.22 onwards
Part D	Managing of SUP legacy waste		
8.1	Development of Guidance Documents for different PWM processing technologies	CPCB	31.3.22
8.2	Stakeholder consultation to facilitate implementation of PWM technologies	CPCB	Ongoing



SPEED-POST/E-MAIL

केन्द्रीय प्रदूषण नियंत्रण बोर्ड 229

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT. OF INDIA

F. No. B.17011/7/UPC-II-PWM(SUP)/2022

Dated:01 -02-2022

To,

The Manufacturers,

(As per list)

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 to Plastic raw material Manufacturers for phasing out of Single Use Plastic (SUP)-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under sections 3,6, & 25 of the Environmental (Protection) Act, 1986 vide Notification No. G. S. R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bags with effect from July 01 2022 and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), *The manufacture, import, stocking, distribution, sale and use of following SUP, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) 'Carry bag made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022' and

Whereas, M/s (Name of Industry) is engaged in manufacturing plastic raw material which can be used for production of plastic items including banned SUP items as per details given above.

Now, therefore, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman CPCB following Directions are issued to your industry for compliance:

Contd.



'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi, 110032

दूरभाष/Tel: 43102030, 22305792, चबूट्टाई/Website: www.cpcb.nic.in

-2-

- i. Not to supply plastic raw material to producers (in formal / informal sector) engaged in production of banned SUP items
- ii. To ensure that suppliers/ stockists/ dealers and other entities engaged in the industry's supply chain do not supply plastic raw material to producers engaged in production of banned SUP items
- iii. To provide monthly details (by 7th of every month) of material sold to suppliers/stockist/dealers/ producers including GST details to CPCB as per prescribed format (Annexure I). The soft copy of monthly report in excel format is to be emailed to pwm.cpcb@nic.in

Necessary action shall be taken by your firm to ensure compliance of aforesaid directions and Action Taken Report to be submitted to this office in the prescribed format by March 31, 2022, failing which appropriate action including levying of Environmental Compensation will be taken against your industry in accordance with the provisions under Environmental (Protection) Act, 1986.

Yours faithfully,

(Tanmay Kumar)
Chairman

Copy to:

1. Sh. Naresh Pal Gangwar,
Additional Secretary,
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
Jorbagh Road,
New Delhi – 110003

2. DH (IT)



(Prashant Gargava)
Member Secretary

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Annexure I

Monthly report of Plastic Raw Material Manufacturers								
Sl. No.	Name & Contact details (Address, email id & Phone no.)	Category (Supplier/producer/stockist/retail)	GST No. of the entity supplied to	Product manufactured (in case of producer)	Type of plastic raw material supplied	Qty of raw material supplied (T)	Date of supply	GST paid



List of Raw Material Manufacturers for SUP

S.No.	Registered Address
1.	M/s. Reliance Industries Limited 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai, Maharashtra - 400021
2.	M/s. Indian Oil Corp Indian Oil Bhavan G-9, Ali Yavar Jung Marg, Bandra (East), Mumbai -400051
3.	M/s. Haldia Petro Chemicals Tower 1, Bengal Eco Intelligent Park (Techna) Block EM, Plot No 3, Sector V, Salt Lake PO: Bidhan Nagar, District: North 24 Paraganas, Kolkata 700091
4.	M/s. GAIL(INDIA) Limited GAIL Bhawan, 16 Bhikaji Cama Place, R K Puram, New Delhi – 110066
5.	M/s. HPCL Mittal Energy Phullokari Village, TalwandiSaboo Taluka, District Bathinda - 151301, Punjab
6.	M/s. IVL Dhunseri Petrochem 'Dhunseri House', 4A, Woodburn Park, Kolkata 700020
7.	M/s. Supreme Petrochem Ltd. Solitaire Corporate Park, Building No. 11, 5th Floor, 167, Guru Hargovindji Marg, Chakala, Andheri (East), Mumbai - 400093,
8.	M/s. Finolex Industries Gat No. 399, Village Urse, Taluka Maval, Pune District, Maharashtra - 410506



S.No.	Registered Address
9.	M/s. Chemplast Sanmar Ltd. 9 Cathedral Rd Madras, Tamil Nadu 600086
10.	M/s. LG Polymers India Pvt Ltd Quality Innovation & Solutions RR Venkatapuram, Visakhapatnam Andhra Pradesh - 530029
11.	M/s. INEOS Styrolution India Limited 5th Floor, OHM House-2, OHM Business Park, Near Balaji Hospital, Subhanpura, Vadodara - 390007, Gujarat
12.	M/s. ONGC Petro Additions Ltd 35, Nutan Bharat Co-operative Housing Society Limited, R.C. Dutt Road, Alkapuri, Vadodara-390007, Gujarat
13.	M/s. Mangalore Refinery & Petrochemicals Ltd. Kuthethoor P.O., Via Katipalla, Mangalore, - 575030
14.	M/s. Brahmaputra Cracker & Polymer Ltd. 1st Floor, House No 6, Bhuban Road, Uzanbazar Guwahati, Assam - 781001
15.	M/s. DCW Limited Nirmal 3rd Floor, Nariman Point Mumbai-400021, India.
16.	M/s. DCM Shriram Ltd. 2nd Floor (West Wing), World Mark 1 Aerocity, Delhi - 110037
17.	M/s. Gujarat State Fertilizers Ltd. P.o. Fertilizernagar, Vadodara, Gujarat - 391750
18.	M/s. Bhansali Engineering Polymers Unit No. 401, 4th Floor, Peninsula Heights, C.D., Barfiwala Road, Andheri (West), Mumbai 400058





F. No. B.17011/7/UPC-II-PWM(SUP)/2022

Dated: 01-02-2022

To,

E-Commerce Company

(As per list)

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 to Leading Single Use Plastic (SUP) Sellers/ Users for phasing out of SUP-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the Plastic Waste Management (PWM) Rules, 2016, in exercise of the powers conferred under section 3, 6 & 25 of the Environmental (Protection) Act, 1986 vide Notification No G S R. 320 (E) dated March 27, 2016; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified Single Use Plastic (SUP) items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended) "*The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP) including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

(a) *ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.*

(b) *Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers and*

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "*Carry bag made of virgin or recycled plastic shall not be less than seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022*"; and

Whereas, M/s as per list is engaged in selling / using banned SUP items as per the said Notification; and

Contd..



'परिवेश भवन' पूर्वी अजुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

R/S

Now, therefore, in compliance of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB, following Directions are being issued for compliance:

- i. To stop selling / usage of banned SUP items through the online platform provided by your organization with effect from July 01, 2022.

Necessary action for compliance of aforesaid directions shall be taken and Action Taken Report to be submitted to this office by March 31, 2022 failing which appropriate action including levying of Environmental Compensation will be taken under the provision of Environmental (Protection) Act, 1986.

Yours faithfully,


(Tanmay Kumar)
Chairman

Copy to:

1. Sh. Naresh Pal Gangwar,
Additional Secretary,
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
Jorbagh Road,
New Delhi - 110003

2. DH (IT)


(Prashant Gargava)
Member Secretary



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LIST of E-COMMERCE COMPANIES

S.No.	Name	Address
1.	Amazon	M/s. Amazon Seller Services Private Limited 8th Floor, Brigade Gateway 26/1, Dr. Rajkumar Road, Bangalore, Karnataka 560055
2.	Flipkart	M/s. Flipkart Logistics Private Limited Buildings Alyssa, Begonia & Clover, Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village Bengaluru Bangalore, Karnataka 560103
3.	Snapdeal	M/s. Snapdeal Private Limited Snapdeal, Jasper Infotech Pvt. Ltd., 246, 1st Floor, Phase 3, Okhla Industrial Area, New Delhi 110020
4.	Swiggy	M/s. Bundl Technologies Pvt Ltd (Swiggy), Tower D, 9th Floor, IBC Knowledge Park, Bannerghatta Road, Bangalore, Karnataka – 560029
5.	Big Basket	M/s. Supermarket Grocery Supplies Pvt. Ltd. Fairway Business Park, 2nd, 7th And 8th Floor, Challaghatta Village, Behind Dell, Domlur Bangalore, Karnataka 560071
6.	Zomato	M/s. Zomato Media Pvt. Ltd. 42C, Golf Course Rd, Sector 42, Gurugram, Haryana 122002
7.	MS Movers and Packers	M/s. MS Movers and Packers 8A/ 174/2740 Sai Co-operative Housing Society, Hariyali Village, Tagore Nagar, Vikroli East Mumbai, Maharashtra 400083
8.	Myntra Jabong	M/s. Myntra Buildings Alyssa, Begonia and Clover situated in Embassy Tech Village, Outer Ring Road, Devarabeesanahalli Village, Varthur Hobli, Bengaluru – 560103, India
9.	Infibeam	M/s. Infibeam Avenues 28th Floor, GIFT Two Building, Block No. 56, Road – 5C, Zone – 5, GIFT CITY, Gandhinagar, Taluka & District – Gandhinagar – 382 355, Gujarat
10.	Nykaa.Com	M/s. Nykaa E Retail Private Limited #A2, 4th Floor, Cnergy IT Park, Old Standard Mill Compound, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025, Maharashtra
11.	Limeroad	M/s. A. M. Marketplaces Pvt Ltd (Lime Road) 4 th & 5th Floor, Plot No. 48, Sector 44, Near HUDA City Center Metro Station,



S.No.	Name	Address
		Gurgaon, Haryana - 122001
12.	Shopclues	M/s. Clues Network Pvt. Ltd. Plot No.112, Sec-44, Gurgaon, Haryana 122003
13.	Naaptol	M/s. Naaptol Online Shopping Private Limited Number 11, Conopus, Kabra Galaxy Star-I CHS, Brahmand, Azad Nagar, Thane West 400607, Maharashtra, India
14.	Yepme	M/s. Yepme Limited 312 F, 3rd Floor, Centrum Plaza, Golf Course Road, Sector 53, Gurgaon 122001
15.	TataCLiQ	M/s. TataCLiQ (Tata Digital Limited - Tata Group) 1st Floor, Empire Plaza 2, Chandan Nagar, LBS Marg, Mumbai, Maharashtra - 400083
16.	Moglix	M/s. Mogli Labs (India) Private Limited D-188, D Block, Sector 10, Noida, Uttar Pradesh 201301
17.	Udaan	M/s. Udaan No. 1090 G, 18th Cross, 14th Main, Sector 3, HSR Layout Bengaluru, Karnataka 560102
18.	Healthkart	M/s. Bright Lifecare Pvt. Ltd. (Healthkart) 3rd Floor, Parsvnath Arcadia, T 01, M G Road Sector-14, Gurgaon - 122001, Haryana, India
19.	1mg	M/s. Tata 1mg 5th Floor Tower – B of The Presidency Building, 46/4 Mehrauli Gurgaon Road, Sector 14, Gurugram, Haryana-122001, India
20.	PharmEasy	M/s. API Holdings Limited (PharmEasy) 902, 9th Floor, Raheja Plaza 1, B-Wing, Opp. R-City Mall, LBS Marg, Ghatkopar West, Mumbai: 400086
21.	Netmeds	M/s. Netmeds 5th Floor, EA Chambers (Express Avenue) No 49 & 50 L, Whites Road, Royapettah, Chennai - 600014
22.	Zivame	M/s. Reliance Retail Limited (Zivame) 3rd Floor, Court House, Lokmanya Tilak Margz Dhobi Talao, Mumbai - 400 002
23.	Clovia	M/s. Purple Panda Fashions Private Limited (Clovia) 109 B -plot No. 18, Rajendra Jaina Tower, Wazirpur Commercial Complex, Wpia, New Delhi -110052
24.	Caratlane	M/s. CaratLane



S.No.	Name	Address
		Primary. No.32, Rutland Gate, 2nd Street, Khader Nawaz Khan Road, Nungambakkam. Chennai, Tamil Nadu 600006
25.	Quikr	M/s. Quikr India Pvt. Ltd. 1st Floor, Raghuvanshi Mansion, Senapati Bapat Marg, Lower Parel, Mumbai – 400013, Maharashtra
26.	Sulekha	M/s. Sulekha.com New Media Pvt. Ltd. RMZ Millenia Business Park, 2nd Floor of, Campus 1A, No 143, Dr. MGR Road, Kandanchavadi, Perungudi, Chennai - 600 096.
27.	FirstCry	M/s. BrainBees Solutions Pvt Ltd (FirstCry) Rajashree Business Park, Plot No 114, Survey No 338, Tadiwala Road, Nr. Sohrab Hall, Pune-411001.
28.	Hopscotch	M/s. Hopscotch 1st Floor DGP House, Behind Bengal Chemical, Old Prabhadevi Road, Mumbai, Maharashtra 400025
29.	FreshMenu	M/s. FreshMenu No 1229, 4th Main Cross, Sector 7, HSR Layout, Bengaluru, Karnataka 560034
30.	Grofers	M/s. Grofers India Private Limited (Blinkit), Plot 64H, Sector 18, Gurgaon 122011, Haryana,



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Annexure-II C

F No B 170117/UPC-II-PWM(SUP)/2022

Date 01-02-2022

To,
The Chairman,
(All SPCB/PCC)

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 to SPCBs/PCCs for Assessment of phasing out Single Use Plastic (SUP)-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3, 6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No G S R. 320 (E) dated March 27, 2016, and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified SUP items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), *"The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022.*

(a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration

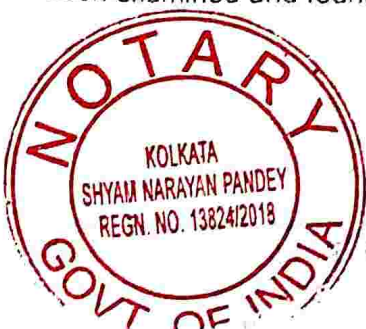
(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards and cigarette packets, plastic or PVC banners less than 100 micron, stirrers, and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) *"Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022; and*

Whereas, vide letter dated July 29, 2021, CPCB issued Directions to all SPCBs/PCCs for quarterly assessment of phasing out of SUPs in their jurisdiction along with details on production capacity of SUP and its alternatives, and

Whereas, information submitted by your office in response to CPCB's Directions has been examined and found to be incomplete, and

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Whereas, a meeting was conducted with SPCBs/PCCs on January, 21, 2022 to assess the status of action taken so far and preparedness of States/UTs for effective enforcement of the ban of SUPs; and

Whereas, in compliance with MoEF&CC Notification and in view of information provided by SPCBs/ PCCs, CPCB has prepared a Comprehensive Action Plan to eliminate manufacture, stock, selling, import and usage of SUP items in line with timelines specified in the Notification. The Action Plan detailing the Action Points (including those to be executed by State level Authorities) along with the time lines is enclosed with this letter; and

Now, therefore, in view of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB following directions are issued for compliance:

To be executed directly by SPCBs/PCCs

1. To revoke/modify (as applicable) Consents and Registration issued to producers engaged in production of banned SUP items
2. To direct the producers engaged in production of banned SUP items to take necessary action to ensure zero inventory of banned SUP items before July 01, 2022.
3. To direct plastic raw material manufacturers in your State/UT
 - a. Not to supply plastic raw material to producers (in formal / informal sector) engaged in production of banned SUP items
 - b. To ensure that suppliers/ stockists/ dealers and other entities engaged in the industry's supply chain do not supply plastic raw material to producers engaged in production of banned SUP items.
4. To direct E-Commerce companies to discontinue selling of banned SUP items as per the timelines specified in the said Notification
5. To issue a Public Notice in your state/UT apprising the stakeholders to comply with the provisions of the Notification, dated August 12, 2021.
6. To convene a meeting with Local Authorities (District Magistrate District Police & Urban Local Bodies & others) to apprise them of their roles & responsibilities on the matter.
7. To direct the concerned State Authorities for the following
 - i. District-wise identification of major Commercial Establishments (Malls/ Market place/ Shopping Centres/ Cinema Houses/ Tourist Locations/ Schools/ Colleges/ Office complexes / Hospitals & other Institutions) and Stockists/ Retailers/Sellers/Importers of banned SUP items/Street Vendors/Vegetable & Fruit Markets/Malls and other similar entities which are dealing in bulk in the aforementioned single use plastic items

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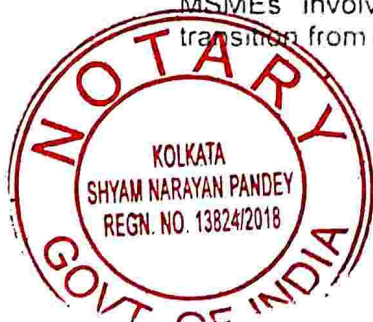


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- ii. To sensitise through workshops/webinars the aforementioned identified entities and to direct them to take necessary action to ensure zero inventory of banned SUP items by July 01, 2022.
 - iii. To take necessary action, including cancellation of commercial licenses issued, against the identified entities if found violating stipulated conditions.
 - iv. To issue fresh commercial licenses to major Stockists/ retailers/ sellers/ and Commercial Establishments with the condition that they shall not be stocking/selling/using banned SUP items.
 - v. To frame local bye-laws for levying Environmental compensation in line with CPCB Guidelines for violation of stipulated conditions.
8. To organize a meeting / webinar/workshop of all the key stakeholders - key Ministries directly or indirectly involved or associated with the production, storage, distribution , stocking and sale of banned SUP items which could be the Ministry of Urban Development and Housing , Ministry of Local Self Government , Ministry of Rural Development and Panchayati Raj , Ministry of Transport , Ministry of Tourism , Ministry of Industries , Ministry of Micro,Small and Medium Enterprises , Ministry of Women & Child specially that related to production , distribution and sale of items made by Self Help Groups , other Ministries and Departments as deemed appropriate as well as key Associations and Industrial Organizations
 9. To inform Hon'ble Chief Ministers / Ministers and all the Public Representatives at different levels as also all the officers at different levels
 10. To conduct field inspections in association with District Magistrate, District Police & Local Urban and Rural Authorities to eliminate stocking, sale & usage & as per format placed at **Annexure II**.
 11. To identify SUP Producers engaged in production of banned SUP items in informal sector/ suppliers of plastic raw material to such producers through contact tracing / public notice /public grievance reporting etc & initiating action against them in association with local authorities
 12. To provide information for Mapping of District in each State/ UT as per format provided in **Annexure II** for the SUP App being developed by CPCB
 13. To coordinate with State Authorities to ensure grievance raised in the SUP App or any other similar App available with the local authorities are resolved in a time bound manner. RO, SPCB concerned shall coordinate with local authorities to resolve the grievance till details as per "10' above are provided and the source/origin of banned SUP items are traced and action is taken against the defaulters.
 14. To take penal action/ levy EC on violators of stipulated conditions of the said Notification.

To be executed through other Agencies/ Organizations

15. To provide necessary assistance for convening of training programs of MSMEs involving CIPET, CPCB and MSME State Institute to facilitate transition from SUP to alternatives by MSMEs



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-4-

- 16 To conduct Market survey through third party agency to phase out banned SUP items as per format placed at **Annexure II**.
- 17 To submit a detailed Awareness Program for elimination of SUP alongwith timelines including directions mentioned above and to incorporate other State specific initiatives as deemed appropriate by Chairperson, SPCB
- 18 To take further necessary action to eliminate SUP in your State/UT as per the timelines specified in the said Notification.

You are requested to take necessary action to ensure compliance of above Directions in line with the enclosed Comprehensive Action Plan (**Annexure I**) and submit the fortnightly (5th & 20th of every month) report to CPCB in the prescribed format (**Annexure II**).

Yours faithfully,

(Tanmay Kumar)
Chairman

Copy to:

- 1 Sh. Naresh Pal Gangawar,
Joint Secretary,
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan
Jor bagh Road,
New Delhi – 110003
2. DH (IT)

(Prashant Gargava)



ACTION PLAN FOR PHASING OUT SUP

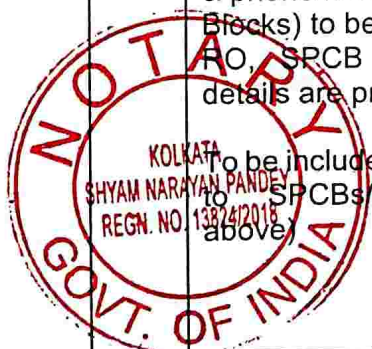
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Sl. No	Item	Responsible Authority	Time line
PART A	SUPPLY SIDE INTERVENTIONS		
1	STOPPING SUPPLY OF PLASTIC RAW MATERIAL		
1.1	<p>Directions to be issued to major plastic raw material manufacturers in the country</p> <p>Not to supply plastic raw material engaged to producers (in formal / informal sector) engaged in production of banned SUP items</p> <p>To ensure that suppliers/ stockists/ dealers and other entities engaged in the industry's supply chain do not supply plastic raw material to producers engaged in production of banned SUP items</p> <p>Penal action/ EC to be levied on stakeholders involved in Supply chain for violation of above</p>	CPCB	31.1.22
1.2	Provision for tracking of recycled plastic raw material produced by recyclers	CPCB	Being included in the portal being developed
1.3	Random Inspection of Plastic waste raw material suppliers to check that plastic raw material is not supplied to banned SUP producers (<i>To be included in the Structured Market Survey & Field inspections- Please refer 3.4 & 3.6 below</i>)	SPCB/PCC	Market Survey: To be completed by February 28, 2022; Field inspections: To commence from 1st March 2022)
2.0	STOPPING MANUFACTURING OF BANNED SUP ITEMS		
2.1	Creation of Monitoring & facilitating cell at CPCB	CPCB	31.1.22
2.2	Comprehensive Directions to be issued to SPCBs/PCCs	CPCB	31.1.22
	To revoke/ modify Consents/ Registration issued to banned SUP Producers		



D/KH

Sl. No	Item	Responsible Authority	Time line
	<p>Identification of banned SUP Producers in informal sector through contact tracing / public notice /public grievance reporting etc. & initiating action against them</p> <p>Banned SUP producers to take necessary action to ensure zero inventory by June 30, 2022</p> <p>Penal action/ EC to be levied on manufacturers / supplier for violation of above</p> <p>Issue necessary Directions to Raw material suppliers/ SUP users/ E-Commerce companies selling banned SUP items</p>		
2.3	Letter to Customs Authority to stop import of banned SUP items	CPCB	31.1.22
2.4	Development of app based mechanism to check manufacture, stocking, distribution, sale& use of banned SUP items	CPCB	App to be functional by 31.1.22; Mapping details to be integrated by 31.3.22
2.5	<p>Mapping of District in each State/ UT</p> <p>Urban Areas- Districtwise details (Mapping & contact details of concerned authorities (Name, designation, email id & phone nos. of Municipal corporations, Zones, Wards) to be provided;</p> <p>Rural Areas: Districtwise details (Mapping & contact details of concerned authorities (Name, designation, email id & phone nos. of Village Panchayat, Blocks) to be provided;</p> <p>RO, SPCB to coordinate till above details are provided</p> <p>To be included in Directions to be issued to SPCBs/PCCs(Please refer 2.1 above)</p>	SPCB/PCC	28.2.22
2.6	Assessment of MSME data to inventorize banned SUP producers	CPCB	31.1.22
3.0	Stopping Sale of banned SUP items		



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Sl. No	Item	Responsible Authority	Time line
3.1	Meeting of SPCBs/PCCs with DMs Issuing of Public Notice	SPCB/PCC	7.2.22
3.2	District-wise identification of major Stockists/ retailers/ sellers of banned SUP items	SPCBs/PCCs to issue Directions to District Magistrates	15.2.22
3.3	Directions to identified Stockists / retailers/ sellers: To take necessary action to ensure zero inventory by June 30, 2022 Commercial licenses issued shall be cancelled if found to be selling banned SUP items.	SPCBs/PCCs to issue Directions to DMs to direct concerned authorities/ identified Stockists/ Retailers / Sellers	15.2.22
3.4	Fresh commercial licenses to be issued to the Stockists/ retailers/sellers with the condition that they shall not be selling banned SUP items	-do-	15.2.22
3.5	Structured Market Survey to be conducted by third party identified by SPCB/PCC. Formats to be provided by CPCB	SPCBs/PCCs	28.2.22
3.6	Monitoring through SUP App	Local Bodies/ SPCBs/ PCCs/CPCB	15.2.22
3.7	Conduction of Structured field inspection. Formats to be provided by CPCB	DM office, Police, Local bodies; SPCB to coordinate	To commence from February 28, 2022
3.8	Identification of banned SUP producers through backward integration & taking action against them	Local Bodies SPCB/PCC	To commence from 28.2.22
3.9	Weekly updating on CPCB portal	SPCB/PCC	15.2.22
3.10	Development of SUP Portal	CPCB	15.2.22
3.11	Directions to leading SUP Users/ leading E-Commerce companies	CPCB	31.1.22
PART A INTERVENTIONS ON DEMAND SIDE			
STOPPING USAGE OF BANNED SUP ITEMS			



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Sl. No	Item	Responsible Authority	Time line
4.1	Meeting of SPCBs/PCCs with DMs & Issuing of Public Notice	To be Covered in 3.1	7.2.22
4.2	District-wise identification of major Commercial Establishments (Malls/ Market place/ shopping centres/ cinema houses/ tourist locations/ schools/ colleges/ office complexes / hospitals & other Institutions	To be covered in 3.2	15.2.22
4.3	Directions to be sent to identified Commercial Establishments To take necessary action to ensure zero inventory of SUP items by June 30, 2022 Commercial licenses issued shall be cancelled if found to be selling banned SUP items.	SPCBs/PCCs to issue Directions to DMs to concerned authorities/ identified Commercial establishment (to be covered in 3.3 above)	15.2.22
4.4	Fresh commercial licenses to be issued to the Commercial establishment with the condition that they shall not be selling banned SUP items	-do-	15.2.22
4.5	Structured Market Survey to be conducted by third party identified by SPCB/PCC. Formats to be provided by CPCB	SPCBs/PCCs (To be covered in 3.5 above)	28.2.22
4.6	Monitoring through SUP App	Local Bodies/ SPCBs/ PCCs/CPCB (To be covered in 3.6 above)	15.2.22
4.7	Conduction of Structured field inspection. Formats to be provided by CPCB	DM office, Police, Local bodies, SPCB to coordinate (To be covered in 3.7 above)	To commence from February 28, 2022
4.8	Identification of banned SUP stockists/wholesalers, sellers through backward integration & taking action against them	Local Bodies/SPCB/PCC	To commence from 28.2.22



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Sl. No	Item	Responsible Authority	Time line
4.9	Weekly updating on CPCB portal	SPCB/PCC	15.2.22
4.10	Development of SUP Portal	CPCB	15.2.22
PART C	CREATION OF ENABLING ENVIRONMENT FOR PHASING OUT SUP		
5.0	Promotion of Alternatives to SUP		
5.1	Organization of Workshops for MSMEs jointly with CIPET & SPCBS/PCC/ to facilitate shifting to production of Plastic Alternatives	CPCB / SPCB/ PCC	January 31, 2022 onwards
5.2	Upgradation of Portal for Compostable Plastics to facilitate certification and strengthen monitoring	CPCB	15.2.22
5.3	Protocol for testing of new Alternatives to Plastic	CPCB	15.2.22
6.0	Creating Awareness On Phasing Out Of SUP		
6.1	Uploading Notice on "Do' & Don'ts on CPCB website"	CPCB	31.1.22
6.2	SUP free abhiyan for ULBs	CPCB	28.2.22
6.3	Reward Scheme for informers on banned SUP manufacture/ sale/ usage	CPCB	31.3.22
6.4	Detailed Plan for Awareness Campaign	CPCB/ SPCB/PCC	31.1.22
7.1	Convening fortnightly Review Meetings with SPCB/PCC	CPCB	21.1.22 onwards
Part D	Managing of SUP legacy waste		
8.1	Development of Guidance Documents for different PWM processing technologies	CPCB	31.3.22
8.2	Stakeholder consultation to facilitate implementation of PWM technologies	CPCB	Ongoing



ANNEXURE II

1.0	Banned SUP Producers (Total: No/ Capacity / Operational (No. Capacity) / No. of consents revoked / modified) (Annexure IIA)	
2.0	Directions issued to SUP Manufacturers (Yes/ No) (Please provide copy along with list of producers to whom Directions issued)	
3.0	Directions issued to major plastic raw material manufacturers in your jurisdiction (Yes/No) (Please provide copy along with list of manufacturers to whom Directions issued)	
4.0	Directions issued to major SUP using industry in your jurisdiction (Yes/No) (Please provide copy along with list of industries to whom Directions issued)	
5.0	Directions issued to E- Commerce companies in your jurisdiction (Yes/No) (Please provide copy along with list of companies to whom Directions issued)	
6.0	Information to be provided for mapping of each District for SUP App Urban Areas- Districtwise details (Mapping & contact details of concerned authorities (Name, designation, email id & phone nos. of Municipal corporations, Zones, Wards) to be provided; Rural Areas: Districtwise details (Mapping & contact details of concerned authorities (Name, designation, email id & phone nos. of Village Panchayat, Blocks) to be provided; RO, SPCB to coordinate addressing of grievance till above details are provided	
7.0	Meeting of SPCBs/PCCs with local authorities convened (Yes/ No)	
8.0	Public Notice on SUP issued (Yes / No) (Please provide copy)	
9.0	Directions issued by SPCBs/PCCs to District Magistrate (Yes/No) (Please provide copy)	
10.0	District-wise identification of major Stockists/ retailers/ sellers of banned SUP items completed (Yes/ No) (Please provide details)	
11.0	District-wise identification of major Commercial Establishments (Malls/ Market place/ shopping centres/ cinema houses/ tourist locations/ schools/ colleges/ office complexes / hospitals & other Institutions completed (Yes/ No) Please provide details)	
12.0	Directions issued by concerned Authorities to identified commercial entities (Yes/ No) (Please provide details)	



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13.0	Market Survey completed (Yes / No) (Please provide details of market survey) (Annexure II B)	
14.0	Details of market Survey	
15.0	Is Action being taken for complaints lodged on SUP App. (Yes/ No) (Please provide details)	
16.0	Have field inspection been done with local authorities (Yes/ No) (Please provide details) (Annexure II C)	
17.0	Have banned SUP producers/ stockists/ retailers been identified through backward integration (Yes/ No) (please provide details)	
18.0	Details of penal action / EC levied for violation of said Notification	
19.0	Detailed Plan for Awareness Campaign	

ANNEXURE II A

SUP Item & Code			No. of Registered Manufacturers	Production capacity (TPD)	Status (Closed/ Operational)
1.	Plastic Sticks	1a	Ear buds.		
		1b	Balloons, candy		
		1c	Candy		
		1d	Ice-cream		
		1e	Straw		
2.	Carry bags < 75 μ				
3.	Plastic sheets < 50 μ				
4.	Cutlery Items	4a	Plates		
		4b	Cups		
		4c	Glasses		
		4d	Spoons		
		4e	Forks		



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		4f	Knives			
		4g	Trays			
5.	Plastic wrapping packaging films	5a	Sweet box,			
		5b	Invitation Cards			
		5c	Cigarette Packets			
6.	Others	6a	Plastic flags,			
		6b	PVC banners < 100 µm,			
		6c	Polystyrene for decoration			

ANNEXURE II B							
S.No.	Part A	Total No. of Locations/ No.	AVAILABILITY				
1.	Availability in Market	of locationsn Visited	No. of locations in which SUP available	SUP Code #	No. of locations in which Alternative available	Type of Alternative	Source of Procurement (Contact Details)
2.	a. Stockist						
3.	b. Retailer						
4.	c. Local Shopkeeper						

S.No.	Part B	Total	AVAILABILITY				
1.	Usage at major commercial sections	No.entities vs . No. of Locations Visited	No. of locations in which SUP available	SUP Code#	No. of locations in which Alternative available	Type of Alternative	Source of Procurement (Contact details)
2.	Restaurants units						
3.	Shopping Complexes						



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4.	Tourist Locations						
5.	Places of Worship						
6.	Cinema						
7.	Office						

ANNEXURE II C

1	No. and month/year of field visits	
2.	No. of commercial entities Sellers (Stockists/retailers/ sellers)/ and users (Malls/ Market place/ shopping centres/ cinema houses/ tourist locations/ schools/ colleges/ office complexes / hospitals & other Institutions) (category-wise no. to be included)	
3.	No. of commercial entities (Categorywise no. to be included) found to be violating SUP ban	
4	Plastic Qty seized (T)	
5	Penalty imposed (Rs.)	





तन्मय कुमार, भा.प्र.से.
अध्यक्ष
Tanmay Kumar, I. A. S.
Chairman

Dated: 18-07-2022

No. B.17011/7/UPC-II-PWM(SUP)/2022

To,

The Principal Secretary
State UDD

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 to State UDDs for Implementation of ban on Single Use Plastic (SUP)-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3,6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 18, 2016; and

Whereas, Hon'ble Prime Minister of India announced India's pledge to phase out SUP by 2022 on World Environment Day June 05, 2022 and also pitched for freedom for Single Use Plastic while delivering the Independence Day speech on August 15, 2019; and

Whereas, MoEF&CC issued Notification, dated August 12, 2021 which mandated banning of identified SUP items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), "*The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

(a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers; and

Whereas, as per Rules 4(1) (c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic, shall not be less than seventy-five microns in thickness with



effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022; and

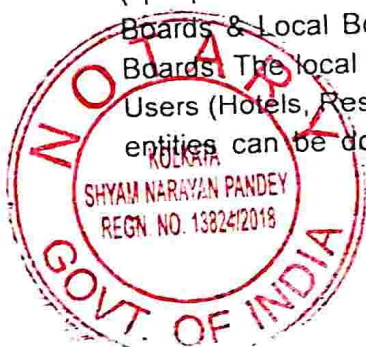
Whereas as per Rule 4 (d) of the PWM Rules, plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product; and

Whereas as per Rule 12 (1) of PWM Rules, the State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes; and.

Whereas as per Rule 12 (2) of PWM Rules, the concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging

Whereas CPCB has developed **SUP Public Grievance App** which ensures Citizen participation & empowers Citizens to act as watchdog to curb plastic menace . It has provision for lodging of SUP related complaints (Description with geo-tagged pictures) by the citizens It has provision for online transfer of complaint to the concerned official of the Local body for its resolution. The complaint redressal can be tracked on the App by the Complainant. Country wise GeoJSON maps have been prepared to make the App fully operational across the Country. The App is available on the Play Store / App Store where it can be searched using " **SUP CPCB**" The QR code for downloading this App from the Play Store/ App Store is available on CPCB website <https://cpcb.nic.in/uploads/SUPApp.pdf> . The Instruction sheet for operation of SUP Grievance App is available on the "Menu" Page under the "Support" section.

Whereas, CPCB has developed **SUP Compliance Monitoring Portal** (cpcbplastic.in/SUP) which facilitates structured inspection & monitoring by State Boards & Local Bodies. It has provision for Registration of Local bodies by the State Boards. The local bodies can enlist Manufacturers, Sellers (Stockiest, Retailers etc.) & Users (Hotels, Restaurants etc.) of SUP operating in their region. Inspection of the listed entities can be done through the **Field Inspection App**. The App has provision for



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Inspection of Commercial Establishments and onsite filing of inspection reports. The App is available on the Play Store / App Store where it can be searched using "SUP Field Application". The Instruction sheet / FAQ for operation of SUP Monitoring Portal is available on the Homepage of the Portal

Whereas the National Task Force on Elimination of Single Use Plastic in its Third Meeting held on June 26, 2022 has directed that all States/UTs have to ensure that complete information is provided on CPCB's SUP Compliance monitoring portal and SUP Public Grievance App

Whereas Urban Development Department has a key role in checking sale / usage of SUP in accordance with provision of PWM Rules; and

Whereas Chairman, CPCB issued following directions dated June 30, 2022 for compliance:

1. **SUP Compliance Monitoring Portal (<http://cpcbplastic.in/sup/>)**
 - a. To ensure that all Local Bodies in your jurisdiction are registered on the SUP monitoring portal.
 - b. To direct all Local Bodies to enlist all the major Commercial Establishments (Malls/ Market place/ Shopping Centers/ Cinema Houses/ Tourist Locations/ Schools/ Colleges/ Office complexes / Hospitals & other Institutions) and Stockiest/ Retailers/Sellers/Importers of banned SUP items/Street Vendors/Vegetable & Fruit Markets/Malls and other similar entities which are dealing in bulk in the aforementioned single use plastic items operating in their jurisdiction on the portal.
 - c. To direct all Local bodies to carry out intensive field inspections of the Commercial Establishments through the **Field Inspection Module** and file the inspection report as per procedures specified on the Portal.
 - d. To take appropriate action including seizure of goods, cancellation of commercial licenses, levying of Environmental Compensation etc. against the identified violators of SUP Ban and report the same on the Portal.
 - e. To ensure that complaints submitted by the Control Room on the portal related to sale & usage of SUP are resolved within seven days of lodging of Complaint and action as deemed fit is taken by the concerned Authorities



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2. SUP Grievance App

- a. To ensure that complete information (mapping of Districts & identification of concerned authorities) is provided to the State Boards for onward submission to CPCB to make the App fully operational in your jurisdiction
- b. To ensure that complaints raised by the citizens related to sale & usage of SUP are resolved within seven days of lodging of Complaint and action as deemed fit is taken by the concerned Authorities

Whereas most Local Bodies in your jurisdiction have been registered by the concerned SPCBs/PCCs on the SUP Compliance Monitoring Portal; and.

Whereas performance of your State/UT w.r.t conduction of field inspections, filing of inspection report and Action taken report through the SUP Compliance Monitoring Portal is not satisfactory. Details enclosed at Annexure I

Whereas performance of your State /UT w.r.t redressal of complaints lodged on the SUP Public Grievance App is not satisfactory. Details at Annexure II

Now, therefore, in view of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB following directions are issued for compliance:

- a. Field inspections of all major local markets, tourist locations, bus stations, airports, malls, shopping complexes, hotels, restaurants, vegetable/ meat / fish market, warehouse etc to verify compliance of SUP ban is conducted by the concerned local body by July 25, 2022
- b. The inspections are conducted using the Field inspection App to ensure that the inspection report is uploaded on the SUP Compliance Monitoring Portal
- c. The action against the commercial establishment for violation of SUP ban is taken within three day of reporting of violation and the Action Taken Report is uploaded on the portal
- d. Usage of SUP Public Grievance App by the citizens is promoted in your jurisdiction
- e. All grievance lodged on the portal are resolved within seven days



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You are requested to take necessary action to ensure compliance of above Directions in line with the and submit action taken report by July 28, 2022 to this office.

Yours faithfully,

MTC
5 18/7/22
(Tanmay Kumar)
Chairman

Copy to

1. Addl. Secretary, HSMD, MoEF&CC
2. All SPCBs/PCCs
3. All CPCB Regional Directorates
4. DH (IT)

MTC
5 18/7/22 -
(Tanmay Kumar)



Annexure-I

Sl. No.	States	Field Inspection	In violation
1.	ANDAMAN AND NICOBAR ISLANDS	0	0
2.	ANDHRA PRADESH	8	1
3.	ARUNACHAL PRADESH	0	0
4.	ASSAM	5	5
5.	BIHAR	16	3
6.	CHANDIGARH	0	0
7.	CHHATTISGARH	0	0
8.	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	131	131
9.	Delhi	13	7
10.	Goa	0	0
11.	Gujarat	5	5
12.	Haryana	0	0
13.	Himachal Pradesh	0	0
14.	Jammu and Kashmir	0	0
15.	Jharkhand	0	0
16.	Karnataka	56	56
17.	Kerala	0	0
18.	Laddakh	0	0
19.	Lakshadweep	0	0
20.	Madhya Pradesh	0	0
21.	Maharashtra	179	54
22.	Manipur	0	0
23.	Meghalaya	0	0
24.	Mizoram	0	0
25.	Nagaland	0	0
26.	Odisha	0	0
27.	Puducherry	0	0
28.	Punjab	0	0
29.	Rajasthan	10	8
30.	Sikkim	11	11
31.	Tamil Nadu	0	0
32.	Telangana	0	0
33.	Tripura	23	23
34.	Uttar Pradesh	0	0
35.	Uttarakhand	0	0
36.	West Bengal	0	0



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Annexure -II

Sl. No.	States	Complaints	Pending Complaints
1.	ANDAMAN AND NICOBAR ISLANDS	0	0
2.	ANDHRA PRADESH	26	25
3.	ARUNACHAL PRADESH	0	0
4.	ASSAM	0	0
5.	BIHAR	89	85
6.	CHANDIGARH	7	7
7.	CHHATTISGARH	2	2
8.	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	0	0
9.	Delhi	303	136
10.	Goa	1	1
11.	Gujarat	142	142
12.	Haryana	49	49
13.	Himachal Pradesh	0	0
14.	Jammu and Kashmir	0	0
15.	Jharkhand	0	0
16.	Karnataka	164	164
17.	Kerala	86	86
18.	Laddakh	0	0
19.	Lakshadweep	0	0
20.	Madhya Pradesh	21	21
21.	Maharashtra	57	47
22.	Manipur	0	0
23.	Meghalaya	5	5
24.	Mizoram	0	0
25.	Nagaland	0	0
26.	Odisha	0	0
27.	Puducherry	6	6
28.	Punjab	62	62
29.	Rajasthan	68	54
30.	Sikkim	0	0
31.	Tamil Nadu	32	28
32.	Telangana	10	9
33.	Tripura	0	0
34.	Uttar Pradesh	217	217
35.	Uttarakhand	0	0
36.	West Bengal	41	41





SPEED-POST / E-MAIL

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Annexure-II E
 CENTRAL POLLUTION CONTROL BOARD
 पर्यावरण, वन एवं जलवायु परियोजना मंत्रालय भारत सरकार
 MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

25/9

F. No.B-17011/7/UPC-II-PWM (MLP)/2021

Dated: 01.12.2021

To,
 The Chairperson,
 Central Board of Indirect Taxes and Customs
 North Block, Secretariat Building,
 New Delhi - 110001

Sub: Registration of Importers as per provision of Plastic Waste Management Rules, 2016 as amended

Sir,

Ministry of Environment, Forest and Climate Change has notified Plastic Waste Management (PWM) Rules 2016 (copy enclosed) to give thrust to plastic waste management including source segregation, processing and disposal of plastic waste based on the "Polluter Pays Principle"

As per Section 9 of PWM Rules, Producers, Importers & Brand Owners (PIBOs) who introduce plastic waste in the market due to their products in form of carry bags, multi-layered packaging, plastic sheets or like, are required to fulfill Extended Producer Responsibility to ensure environmentally sound management of this plastic waste.

The PIBOs are further required to obtain Registration from concerned State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC) or Central Pollution Control Board in accordance with Section 13(2) of the PWM Rules which provides that:

"Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to

- "The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating in one or two States or Union Territories"* or
- "The Central Pollution Control Board, if operating in more than two States or Union Territories"*

For effective implementation of the above, you are requested to get the necessary instructions issued to the concerned to ensure verification of registration obtained from CPCB/SPCB/PCC (as applicable) at the time of clearing the consignment of Importers of plastic carry bags/multi-layered packaging/plastic sheets or like.

Yours faithfully,

Tanmay Kumar
 1/12/21
 (Tanmay Kumar)
 Chairman

Encl.: As above



'परिवेश भवन' पूर्वी अजुन नगर, दिल्ली-110037
 Parivesh Bhawan, East Anjun Nagar, Delhi-110032

तन्मय कुमार, भा.प्र.से.
अध्यक्ष
Tanmay Kumar, I. A. S.
Chairman



Annexure-II F
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
CENTRAL POLLUTION CONTROL BOARD
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

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D.O.No.B.17011/1/UPC-II-PWM (SUP)/2022
12th October, 2022

Your kind attention is invited to CPCB's letter dated February 25, 2022 on the subject vide which you were requested to issue necessary instructions to concerned Authorities for execution of activities related to enforcement of ban on SUP items.

Despite the SUP ban on July 01, 2022, it is observed that use of SUP items, specifically the thin carry bags continues unabated in the low end section of the economy specifically street vendors, sabji mandis, flower sellers etc.

For strict enforcement of SUP ban, intensive activities are planned during October-December 2022 with focus on street vendors, sabji mandis flower sellers, local market, checks at borders, inspection of concerned industries etc. Representative of State UDD Board as well as SPCB are required to be deployed in the inspection team for enforcement of SUP ban. Further, considering the sensitivity of the inspection involved, all administrative support including police protection is to be provided to the inspection team to avoid untoward incidents. Brief note prepared by CPCB (enclosed) may please be referred to for further detail.

In view of the above, you are requested to direct the concerned authorities (State UDD/State Env Deptt, SPCB/PCC, State Police Deptt.) to deploy concerned officials and provide all necessary assistance for execution of the planned activities for enforcement of SUP ban as mentioned in the annexed Schedule.

Yours sincerely

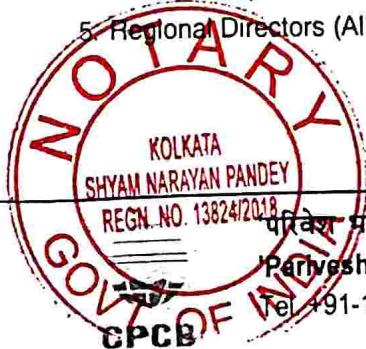
15/10
(Tanmay Kumar)

The Chief Secretary, All States/UTs

Copy to:

1. Principal Secretary, UDDs (All States/UTs) : for information & necessary action please
2. Principal Secretary, Environment : for information & necessary action please
(All States/UTs)
3. Director General of Police : for information & necessary action please
4. Chairman, (All SPCBs/PCCs) : for information & necessary action please
5. Regional Directors (All RDs CPCB) : for information & necessary action please

15/10
(Tanmay Kumar)



परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110 032, भारत

Parivesh Bhawan, East Arjun Nagar, Delhi-110 032, India

Tel: +91-11-22307233, Tele Fax : +91-11-22304948, e-mail: ccb.cpcb@nic.in

CPCB

2/21

Annexure INote on enforcement of Single Use Plastic (October- December 2022)**1.0 Background**

Hon'ble MEF made the following observations during the meeting held on October 04, 2022:

- Use of alternatives SUP items observed in high-end sections of the economy.
- Use of SUP items continues unabated in the low end section of the economy specifically street vendors, sabji mandis, flower sellers etc.
- Interstate transportation of SUP items needs to be checked

In view of above, the following plan of activities is proposed for enforcement of SUP ban during October- Decemeber 2022. Subsequent activities to be planned based on the outcome of the activities carried out in the next three months.

2.0 Proposed Plan of Action**2.1 Focus Areas**

The SUP enforcement activities to focus on the following areas

- Street vendors including flower sellers.
- Sabji Mandi, Fish Markets etc
- Local markets
- Industries engaged in manufacturing of thin carry bags
- Checking at border areas to restrict interstate transportation of SUP items

2.2 Constitution of Teams & Coverage

CPCB shall conduct the inspections through 72 teams (27 teams at Head office and 45 teams at 9 CPCB Regional Directorates). Issuing of challans as well as seizure of SUP items has to be done onsite. The inspecting teams shall be directed to identify the suppliers/ manufacturers of SUP items through backtracking. As per Rule 12 (1) of the PWM Rules, State Boards have the authority for enforcement of the Rules related to manufacture of SUP items plastic products As per Rule 12 (2) Secretary, State UDD has the authority for enforcement of the provisions of these rules relating to use of SUP items. In view of above, representative of State UDD/State PCB shall be deployed in the inspection team. Further, considering the sensitivity of the inspection involved, police protection shall be provided to the inspection team to avoid untoward incidents as have been reported in the past. CPCB cover major million plus/ capital cities in the inspection.

2.3 Inspection Schedule

Inspection is proposed to be carried for 4 days a month covering the following specific areas





- Day 1: Street Vendors, Flower sellers, Local markets (October 17, 2022)
- Day 2: Wholesale Markets (for Delhi – Ghazipur, Azadpur, Okhla) /– Other RDs /SPCBs to identify these markets in their respective jurisdiction (October 18, 2022)
- Day 3: Industrial Areas (for Delhi – Narela, Bawana, Seelampur area (October 19 2022- Other CPCB RDs/State Boards to identify industrial Areas in their jurisdiction)
- Day 4: Checking at interstate borders (For Delhi all checking shall be carried at interstate borders. Other CPCB RDs/State Boards to identify checkpoints accordingly) (October 20, 2022)

Necessary directions being issued to SPCB/PCCs to cover all cities/towns in their jurisdiction through their Regional offices. Letter is being issued to Chief Secretaries of all States to issue necessary instructions to concerned Authorities for deployment of State UDD officers for inspection and provision of police protection to inspection team.





Annexure-II G

केन्द्रीय प्रदूषण नियंत्रण बोर्ड 283
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (2)

Dated: 17-05-2023

To,

The Principal Secretary,
State UDDs (Bihar, West Bengal, Delhi)

Sub: Direction Under Section 5 of the Environment (Protection) Act, 1986 for implementation of ban of Single Use Plastic (SUP)-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3,6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March, 2016;

Whereas, Ministry of Environment, Forest & Climate Change (MoEF&CC) Amendment the PWM Rules, 2016, related to Single Use Plastic Vide Notification No. G.S.R. 571 (E) dated August 12, 2021;

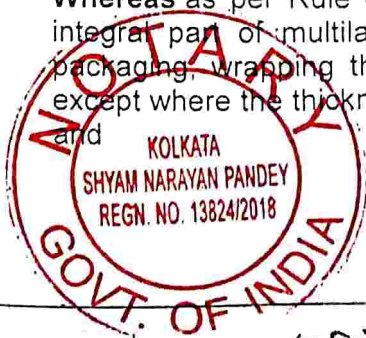
Whereas, Rule 4(2)(b) of PWM Rules, 2016 (as amended), "*The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:*

(a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;

(b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended) "Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022; and

Whereas as per Rule 4 (d) of the PWM Rules, plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product.



'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Whereas as per Rule 12(1) of PWM Rules, the State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes; and.

Whereas as per Rule 12 (2) of PWM Rules the concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging; and

Whereas CPCB issued Direction dated 30-6-2022 to all State UDDs to implement necessary measures for enforcement of SUP ban as per Notification dated August 12, 2021 issued by MoEF&CC; and

Whereas it was further observed that the plastic film on such items was often coloured to create an illusion that agro-based material was used in manufacturing of such items which was not only in violation of the SUP ban but also endangered the health of the users, as the colour tends to run off upon usage; and

Whereas CPCB issued following Directions dated March 01, 2023 to all State UDDs :

1. To follow the steps defined in Standard Operating Procedure (SOP) for conducting inspection drive for enforcement of SUP ban.
2. To conduct combined inspection drive with State UDDs for 4 days in a month for next six months (March to August, 2023) focusing on commercial establishments, hotels, restaurants, institutions, street vendors, local shops, wholesale markets, interstate borders, bus depots, railway stations, airports etc.
3. To deploy concerned officials and provide all necessary assistance for execution of the planned activities for enforcement of SUP ban.
4. Register all the concerned field officer on SUP field inspection app and conduct inspections before 25th of every month for timely submission of auto generated inspection report on SUP compliance monitoring portal through field inspection app.
5. To take action against the entities for violation of SUP ban at the time of inspection and uploading of report on SUP field inspection app.
6. To take action against the complaints received on SUP Public grievance app within seven days of registration of complaint on app.
7. To identify SUP Producers engaged in production of banned SUP items in informal sector/ suppliers of plastic raw material to such producers through contact tracing / public notice /public grievance reporting etc. & initiating action against them in association with State Boards.

Whereas, CPCB further conducted inspections in April & May 2023 in Bhagalpur Area and identified several shops selling such plastic coated items as well as other banned



SUP items. It was observed that the supply of banned SUP items was being maintained through clandestine means. Through contact tracing, industries engaged in manufacture of such industries were identified, which were located not only in Bihar but in other States also. A total of 23 shops selling SUP items were identified in Bihar. Further 77 Suppliers/manufacturers (West Bengal 60, Bihar 17 & Delhi 2) of SUP items were identified during the inspection (**List enclosed at Annexure I**) ;

Whereas, continual sale & usage of Single Use Plastic items including the plastic coated items is in gross violation of PWM Rules 2016 (as amended) ; and

Now, therefore, in view of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB following directions in continuation of Directions dated 1.2.2022, 30.6.22 & 1.3.22 are issued for compliance

1. To conduct exhaustive inspection drives at regular intervals in the area under your jurisdiction along with State UDDs to identify manufacturers and suppliers of banned SUP items including the plastic coated SUP items through contact tracing.
2. To identify the suppliers of banned SUP items in your area through contact tracing.
3. To take necessary action against the violators (Including those as per the enclosed list) including imposing penalty, seizure of SUP items ,levying Environmental Compensation, suspension of commercial license/sealing of the manufacturing.
4. To conduct regular checking at entry and exit points of the State boundaries to ensure that banned thin plastic layered plates and other SUPs are not being supplied to the respective States.

You are requested to take necessary action to ensure compliance of above Directions and submit the action taken report within seven days on receipt of this Direction.

Yours faithfully,

(Naresh Pal Gangwar)
Chairman

Copy to

1. The Regional Director
CPCB Regional Directorate Kolkata
2. DH (IT)



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Enclosure- I

1. SUP manufacturer/Supplier list in West Bengal

SI No	Manufacturer/ Supplier	Address	Area	Contact No
1	City Paper Plates	Shanti Nagar, Siliguri, West Bengal 734006	Siliguri	070012 26958
2	Mangal Enterprises	PC5C+2V8, Nehru Rd, Ward 7, Khalpara, Siliguri, West Bengal 734005	Siliguri	097651 28877
3	Shree Shyam Traders	SHIVAJI ROAD, opp. nehru school, Ward 8, Khalpara, Siliguri, West Bengal 734005	Siliguri	06295 542 711
4	Priya Marketing	The Raymond Shop, Gurunanak Sarani, Sevoke Rd, Punjabi Para, Siliguri, West Bengal 734001	Siliguri	098329 22220
5	United Plastic Center	PC5G+79X, Near Jiwanmal Ramlal & Co., Mangtu Ram Compound, Siliguri, West Bengal 734005	Siliguri	098324 45800
6	Suman Enterprise	Kanchan bari, Fulbari, Siliguri, West Bengal 734015	Siliguri	079089 26541
7	Siliguri Plastic	Vivekananda Rd, Ward 7, Khalpara, Siliguri, West Bengal 734001	Siliguri	089183 24306
8	Roy Paper Plate	Putimari Dangapara Rd, Binnaguri, West Bengal 735203	Siliguri	070013 56242
9	Tanu Industries	Chiranjit ghosh, Sree Maa Sarani, Milanpally, Saktigarh, Siliguri, West Bengal 734005	Siliguri	097330 24444
10	Bharat Thermocol Industries	Baniakhari, P.O. Matigara, District Darjeeling, Siliguri, West Bengal 734405 India	Siliguri	099334 48668 093781 48668
11	Sri Krishna Paper Plate Factory	Haripur, Panchayat office road Fulbari, 1, Haripur Rd, behind muri factory, Siliguri, West Bengal 735135	Siliguri	-
12	R S Paper Products Industries	Mallaguri Champaswari, Pradhan Nagar, Siliguri, West Bengal 734003	Siliguri	-
13	SSF Industries Ltd.	ITI Rd, Ward 41, Bankim Nagar, Siliguri, West Bengal 734004	Siliguri	-
14	Laxmi Industries	Bholanath para baneshwar more, Siliguri, West Bengal 700004	Siliguri	094340 74021
15	Deepak Plastic Udyog	Alupatti, Rail Gate, Siliguri, West Bengal	Siliguri	095933 28000
16	MM Production	Bidhan Nagar, Siliguri	Siliguri	-
17	Prakash Enterprises	Hill Cart Road, Mahananda Para Dist: Darjeeling, Siliguri, West Bengal, 734001.	Siliguri	-
18	Bina Enterprises	Vidyasagar pally, Nehru road, Siliguri, West Bengal, 734005.	Siliguri	-
19	Siliguri Sandeep Agency	Siliguri Junction, Monestry, Haidar Para, Siliguri, West Bengal, 734001.	Siliguri	-
20	Kolkata Shree Mandir Shyam Narayan Pandey Traders	Haiderpara Main Road, Haiderpara, Siliguri, West Bengal, 734001.	Siliguri	-



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21	Star Paper Industries	Canal Road, Phulbari, Dist- Darjeeling, Siliguri, West Bengal, 734005.	Siliguri	-
22	Aparajit Enterprises	Ward No. 7, Village Dhupguri, Kharam Pur, Near. Dhupguri Hospital, Jalpaiguri, West Bengal, 735210.	Jalpaiguri	-
23	Sun Paper Plate Manufacturing & Supplier	Vill+Post- Srikrishnapur, Dist- Uttar Dinajpur, Islampur, West Bengal, 733202.	Uttar Dinajpur	-
24	KGN Sae Manufacturing Industry	SA-1,N.H-31, Manora Chowk, Kanki Uttar Dinajpur, Nearby Kishanganj, Kanki, West Bengal, 733209.	Uttar Dinajpur	-
25	Maa Manasa Enterprise	A / 7 Durgapur 1, Sukumar Nagar, Durgapur Railway Station, Durgapur - 713201 (Near Durgapur Bus Stand (Station))	Durgapur	-
26	Shiv Manufacturer Of Paper Plates And Disposable Items	Bankimpally, Amarabati, Sodepur, Khardaha, West Bengal 700110	Khardaha	079807 03784
27	Paper Plate Manufacturers	Park St, Mullick Bazar, Park Street area, Kolkata, West Bengal 700016	Kolkata	086173 92285
28	Paper Plate Raw Material Manufacturer	57, Ganesh Chandra Ave, Chandni Market, Esplanade, Chandni Chawk, Bowbazar, Kolkata, West Bengal 700013	Kolkata	-
29	AKE Enterprise	K C boys school, Raja Rd, Sukchar, Jaiprakash Nagar, Sodepur, Kolkata, West Bengal 700115	Kolkata	070034 48173
30	B.K. Enterprise	51/A, Banku Bihari Ghosh Ln, Belur, Bally, Howrah, West Bengal 711202	Howrah	-
31	Srijit Enterprise	Chak Chandul, Nangi, Budge Budge, Kolkata, West Bengal 700137	Kolkata	099034 56494
32	Ejaz Paper Plate	3/h/13 Raja Dinendra Street, Kolkata =, Kolkata, West Bengal 700009	Kolkata	-
33	Swami Debananda Paper Plate	Bamunsirajpur, Bhandardihi, to, Burdwan - Nabadwip Rd, Bardhaman, West Bengal 713426	Burdwan	070031 55076
34	Aloka Enterprise	Talpukur, Vill-Santoshpur, Nabadhai Duttapukur, West Bengal 743248	Kolkata	096747 20760
35	Sheetal Plastics	676, Brick Field Rd, Sodepur, Paschim Putiary, Kolkata, West Bengal 700082	Kolkata	098743 97000
36	Kolkata Paper Plate	295/2W, Acharya Prafulla Chandra Rd, opposite to mia more, Garpar, Raja Bazar, Kolkata, West Bengal 700009	Kolkata	072784 45357
37	Daga Plastic Industries	Bus Stop, 95/1/3B, Cossipore Road, Jheel Rd, Kolkata, West Bengal 700002	Kolkata	098302 74225
38	Cosmo Paper Works	Nimtala, Mourigram, Howrah, West Bengal 711302	Howrah	
39	S.S.Distributors	295, 2W, Acharya Prafulla Chandra Rd, Garpar, Raja Bazar, Kolkata, West Bengal 700009	Kolkata	072783 40552
40	Paper Plate	Srirupa cinema road, behind nabarupa	Howrah	087595 75058



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		shoo house, Contai, West Bengal 721401		
41	Sky Blue Trading Complex	95 Collin Street, Park Street, Opp - Peace Haven Kolkata - 700016	Kolkata	-
42	Srilab Polymers Ltd.	8, Netaji Subhash Road, B L A Gillandera House, Bara Bazar, Kolkata	Kolkata	-
43	B.B. Styro Extrusion Private Limited	No. 8, Camac Street, Shantiniketan Building, 6th Floor Room No. 8, Camac Street Area, Kolkata	Kolkata	-
44	Liton Plastic	Near Bus Stand, Alipore, Kolkata	Kolkata	-
45	Silky Plastic Pvt. Ltd.	Plot No-34 7th Floor Dimond Chamber, Taltala, Kolkata	Kolkata	-
46	A to Z disposals	133 north station road, 700109, Agarpara, Kolkata	Kolkata	-
47	Raj plastic	No. 10/1, 1st Floor, Portuguese Church Street, Kolkata-700001	Kolkata	-
48	Abhijit Plastic Works	1/4, Vivekananda Park, Bansdroni, Kolkata View Mobile Send Inquiry	Kolkata	-
49	A G Rahim Aslam and Company	55/1, Canning Street, Mehta Building Ground Floor, Bara Bazar, Kolkata	Kolkata	-
50	Prisavelo	63/1, Nagendra Nath Road, Satgachi, Dum Dum, Kolkata, West Bengal - 700028.	Kolkata	-
51	Goutam Plastics	8, pan baghan lane, entally, entally, Kolkata, West Bengal.	Kolkata	-
52	Essel Kitchenware Limited	HMP House, 4, Fairlie Place, 5th Floor, Kolkata-700001, West Bengal, BBD Bag, Kolkata, West Bengal - 700001.	Kolkata	-
53	Md.Raja	No-168/U, Keshab 15 Sen street, Raja Ram Mohan Ray Sarani, Kolkata-700009.	Kolkata	-
54	Mohan Packtech Industries	P-11, 1st Floor, Burrabazar, Kolkata - 700007 (Near Rituraj Hotel)	Kolkata	-
55	Divyansh Enterprise	63, Radha Bazar Street, 3rd Floor, Kolkata City, Kolkata - 700001.	Kolkata	-
56	Annapurna Bhandar	97/1 Rd, Phool Bagan, Kolkata, West Bengal 700054.	Kolkata	-
57	SR Enterprises (Paper plate Material)	Chailabi, Manpur, Dhapa, Kolkata, West Bengal 700105.	Kolkata	-
58	HK Paper Plate	3, H/22, Raja Dinendra St, Garpar, Machuabazar, Kolkata, West Bengal 700009.	Kolkata	-
59	Dattodar Jadavji	21, Synagogue St, China Bazar, Kolkata, West Bengal 700001.	Kolkata	-
	Krishna Enterprises	Krishna chandrapur, Kolkata, West Bengal, India - 741160	Kolkata	-



2. SUP manufacturer/Supplier list in Bihar

SI No	Manufacturer/ Supplier	Address	Area	Contact
1	M/S Bharat Prasad Disposel Shop Paper Plate Cup Dabba Wholesaler	KP Rd, In Front Of Kala Niketan, Dhamitola, Dulhingunj, Gaya, Bihar 823001	Gaya	-
2	M.D Plastic Corner	J33j+J2q, Bmp Rd & Bailey Rd, Khajpura, Patna, Bihar 800014	Patna	-
3	M.B Enterprises (Supplier)	Gulabi Bagh Lane, Sakrullahchak, Kutub Ganj, Mirjanhat, Bhagalpur, Bihar - 812005, India	Bhagalpur	-
4	Rudra Enterprises (Supplier)	Ganga Mahal Tutwari, Murarpur, Gaya, Bihar, India	Gaya	-
5	Savitri Enterprises	Choti Kali Asthan Naughchia, Rangra, Purnia, Bihar - 853204, India	Purnia	-
6	Tiwari Enterprises	Angdori, Po+Ps- Dhoraiya, Banka, Bihar, India - 813224	Banka	7488878869
7	Sumitra Enterprises	Gram Post Chauki Thana, Sahebpur, Begusarai, Bihar - 851271, India	Begusarai	-
8	Verma Plastic Industries	Neelam Chowk, Begusarai-851101, Bihar, India	Begusarai	-
9	A K Enterprises	Chakima Gadai Sarai, Hajipur, Vaishali, Bihar - 844101, India	Vaishali	-
10	Kiran Industries	D-1/2, Khabra Mandir Road Khabra, - 843165 Khabra, Muzaffarpur, Bihar, India - 842004	Muzaffarpur	-
11	Aditya Enterprises	NA Kachhi Vivekanand Colony, Patna Kachi, Patna - 800009, Dist. Patna, Bihar	Patna	-
12	New Satyanarayan Store	06 Churi Market Kadamkuan Patna, Patna - 800003, Dist. Patna, Bihar	Patna	-
13	Jaiswal Plastic	Mithapur, Kankarbagh, Patna - 800001, Dist. Patna, Bihar	Patna	-
14	Patna Tent Agency	Patther Ki Masjid, New Khajoor Banna Patna, Patna - 800006, Dist. Patna, Bihar	Patna	-
15	Gayatri Plastic	Near Chota Hanuman Mandir Mithapur, Patna - 800001, Dist. Patna, Bihar	Patna	-

3. SUP manufacturer/Supplier list in Delhi

SI No	Manufacturer/ Supplier	Address	Area	Contact
1	Garg Plastic	A-1-175, Sector 6 Rd, Sector 3, Pocket 5, Sector 6, Rohini, Delhi, 110085	Rohini	-
2	Alfardeen Enterprises	2071, Ground Floor, Plot No. RZ, Gali Number 27, Tughlakabad Extension, New Delhi, Delhi 110019	Tughlakabad Extension	-



Annexure-II H



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. CP-20/35/2023-UPC-II-HO-CPCB-HO

Date: 16-02-2024

To,

The Principal Secretary
All States/UTs UDDs

Sub: - Directions Under Section 5 of the Environment (Protection) Act, 1986 for Implementation of ban on Single Use Plastic (SUP)-Reg.

Whereas, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3, 6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

Whereas, Hon'ble Prime Minister of India announced India's pledge to phase out SUP by 2022 on World Environment Day June 05, 2022 and also pitched for freedom for Single Use Plastic while delivering the Independence Day speech on August 15, 2019; and

Whereas, MoEF&CC, vide Notification dated August 12, 2021 banned identified SUP items and prescribed minimum thickness of carry bag with effect from July 01, 2022; and

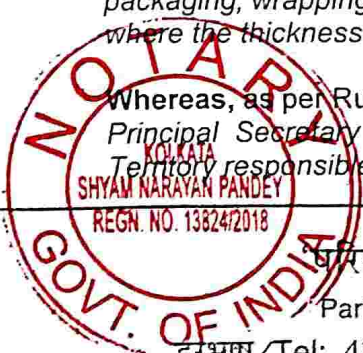
Whereas, as per Rule 4(2) of PWM Rules, 2016 (as amended), "The manufacture, import, stocking, distribution, sale and use of following single use plastic (SUP), including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from the 1st July, 2022:

- Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration.
- Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers"; and

Whereas, as per Rules 4(1)(c) of PWM Rules, 2016 (as amended), "Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness with effect from the 30th September 2021 and one hundred and twenty (120) microns in thickness with effect from 31st December, 2022"; and

Whereas, as per Rule 4 (d) of the PWM Rules, "plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product"; and

Whereas, as per Rule 12 (2) of PWM Rules, "The concerned Additional Chief Secretary / Principal Secretary /Secretary-in-charge of the Department of the State or a Union Territory responsible for municipal administration shall be the authority for enforcement of



'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

the provisions of these rules relating to waste management by waste generator, restriction or prohibition on use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered plastic packaging and items prohibited under these rules in the urban areas of the State or a Union Territory"; and

Whereas, as per Rule 12 (3) of PWM Rules, "The concerned Gram Panchayat Additional Chief Secretary / Principal Secretary / Secretary-in-charge of the Department of the State or a Union Territory responsible for Panchayati Raj Institution shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, restriction or prohibition on use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered plastic packaging and items prohibited under these rules in the rural area of the State or a Union Territory"; and

Whereas, CPCB prepared a Comprehensive Action Plan for implementation of SUP ban as per which SPCBs/PCCs have a key role to play for elimination of SUP; and

Whereas, CPCB issued Direction dated 01-2-2022 to all SPCBs/PCCs to ensure compliance of notification published by MoEF&CC dated 12-08-2021 in line with comprehensive action plan; and

Whereas, for effective monitoring of ban on identified single use plastic items and plastic waste management in the country, CPCB developed SUP Compliance Monitoring portal and SUP field inspection app to facilitate the structured inspection and monitoring by state boards and local bodies, and SUP Public Grievance App to ensure citizen participation for effective enforcement of ban; and

Whereas, CPCB issued Directions dated 30-06-2022 to all SPCBs/PCCs and UDDs to monitor compliance through SUP Compliance Monitoring App; and

Whereas, special inspection drive was conducted from October to December 2022 with focus on enforcement on street vendors, local shops, wholesale markets etc. by CPCB/SPCB/PCC with State UDD; and

Whereas, CPCB had prepared Standard Operating Procedure (SOP) with the prime objective to break the supply chain of SUP items and also issued directions dated 01-03-2023 to all SPCBs/PCCs for joint inspections with State UDD as per SOP through Field inspection app and file the inspection report on the SUP compliance monitoring portal till August 2023.

Whereas, CPCB further issued Directions dated 17.05.2023 & 20.11.2023 to all SPCBs/PCCs and UDDs for conduction of exhaustive inspection drives at regular intervals in the area under your jurisdiction along with State UDDs to identify manufacturers and suppliers of banned SUP items and take strict action against the violating entities.

Whereas continual use and sale of Single Use Plastic Items is being observed specially in informal sector including local shops/ street vendors; and

Now, therefore, in view of above and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, CPCB following directions in



continuation of Directions dated 1.2.2022, 30.6.2022, 01.03.2023, 17.05.2023 & 20.11.2023 are issued for compliance:

1. To conduct SUP ban enforcement drive jointly with State PCB/CPCB as per the SOP prepared by CPCB for four days a month during the period February- June 2024. The schedule of inspection is to be finalized by the concerned SPCB/PCC in consultation with State UDD and is to be completed by 25th of every month. The Police force may be deployed during the inspection drive as per requirement.
2. To conduct the inspections with focus on street vendors, local shops, wholesale markets, interstate borders, industries, bus depots, railway stations, airports etc.
3. To register all the concerned field officers (SPCB/PCC/State UDD) on SUP Compliance monitoring portal.
4. To conduct the inspections through Field inspection app and file the inspection report on the SUP compliance monitoring portal. Violations & details of action taken w.r.t Commercial establishment shall be reported by State UDD and violation & details of action taken w.r.t industries shall be reported by the SPCB/PCC.
5. To include information w.r.t supplier of SUP items (for commercial users), plastic raw material suppliers (for banned SUP producers) and SUP producers (for plastic waste recyclers making granules) in the inspection report.
6. To provide details w.r.t action taken against the defaulters (Seizure/ challan/ fine levied/ cancellation of permission granted for Commercial entities & Seizure/ Show Cause Notice/ Closure/ environmental compensation levied in case of banned SUP producers).

You are requested to take necessary action to ensure compliance of above directions and submit action taken report before the of every month till **June, 2024** to this office.

Yours faithfully,

15.2.24
(Tanmay Kumar)
Chairman

Copy to:

1. Additional Secretary,
HSMD,
Ministry of Environment, Forest and Climate
Change
Indira Paryavaran Bhawan Jorbagh Road,
New Delhi - 110 003

: for kind information, please



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2. Regional Directors,
All CPCB Regional Directorates

: for information and
necessary action, please

3. DH (IT)

: for uploading on CPCB
website, please



(Bharat Kumar Sharma)
Member Secretary



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[फा. सं. 17-2/2001-एचएसएमडी]

विश्वनाथ सिन्हा, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 18th March, 2016

G.S.R. 320(E).—Whereas the Plastic Waste (Management and Handling) Rules, 2011 published *vide* notification number S.O 249(E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

And whereas, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

And whereas, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And Whereas copies of the said Gazette were made available to the public on the 25th May, 2015;

And Whereas the objections and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Central Government;

NOW, Therefore, in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

1. Short title and commencement.- (1) These rules shall be called the Plastic Waste Management Rules, 2016.

(1) Save as otherwise provided in these rules, they shall come into force on the date of their publication in the Official Gazette.

2. Application.-(1) These rules shall apply to every waste generator, local body, Gram Panchayat, manufacturer, Importers and producer.

(2) The rule 4 shall not apply to the export oriented units or units in special economic zones, notified by the Central Government, manufacturing their products against an order for export: Provide this exemption shall not apply to units engaged in packaging of gutkha, tobacco and pan masala and also to any surplus or rejects, left over products and the like.

3. Definitions.- In these rules, unless the context otherwise requires.-

(a) "Act" means the Environment (Protection) Act, 1986 (29 of 1986);

(b) "brand owner" means a person or company who sells any commodity under a registered brand



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label.

- (c) **"carry bags"** mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.
- (d) **"commodity"** means tangible item that may be bought or sold and includes all marketable goods or wares;
- (e) **"compostable plastics"** mean plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;
- (f) **"consent"** means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);
- (g) **"disintegration"** means the physical breakdown of a material into very small fragments;
- (h) **"extended producer's responsibility "** means the responsibility of a producer for the environmentally sound management of the product until the end of its life;
- (i) **"food-stuffs"** mean ready to eat food products, fast food, processed or cooked food in liquid, powder, solid or semi-solid form;
- (j) **"facility"** means the premises used for collection, Storage, recycling, processing and disposal of plastic waste;
- (k) **"importer"** means a person who imports or intends to import and holds an Importer -Exporter Code number, unless otherwise specifically exempted.
- (l) **"institutional waste generator"** means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;
- (m) **"manufacturer"** means and include a person or unit or agency engaged in production of plastic raw material to be used as raw material by the producer.
- (n) **"multilayered packaging"** means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalised layers or aluminium foil, either in the form of a laminate or co-extruded structure;
- (o) **"plastic"** means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;
- (p) **"plastic sheet"** means Plastic sheet is the sheet made of plastic;
- (q) **"plastic waste"** means any plastic discarded after use or after their intended use is over;
- (r) **"prescribed authority"** means the authorities specified in rule 12;
- (s) **"producer"** means persons engaged in manufacture or import of carry bags or multilayered packaging or plastic sheets or like, and includes industries or individuals using plastic sheets or like or covers made of plastic sheets or multilayered packaging for packaging or wrapping the commodity;
- "recycling"** means the process of transforming segregated plastic waste into a new product or raw material for producing new products;



- (u) "registration" means registration with the State Pollution Control Board or Pollution Control Committee concerned, as the case may be;
- (v) "street vendor" shall have the same meaning as assigned to it in clause (1) of sub-section (1) of Section 2 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 (7 of 2014);
- (w) "local body" means urban local body with different nomenclature such as municipal corporation, municipality, nagarpalika, nagarnigam, nagarpanchayat, municipal council including notified area committee (NAC) and not limited to or any other local body constituted under the relevant statutes such as gram panchayat, where the management of plastic waste is entrusted to such agency;
- (x) "virgin plastic" means plastic material which has not been subjected to use earlier and has also not been blended with scrap or waste;
- (y) "waste generator" means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defense establishments which generate plastic waste;
- (z) "waste management" means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner;
- (aa) "waste pickers" mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.

4. Conditions.- (1) The manufacture, importer stocking, distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:-

- a) carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as "List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
- b) Carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;
- c) carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;
- d) plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except where the thickness of such plastic sheets impair the functionality of the product;
- e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;
- f) sachets using plastic material shall not be used for storing, packing or selling gutkha, tobacco and pan masala;
- g) recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- h) The provision of thickness shall not be applicable to carry bags made up of compostable plastic. Carry bags made from compostable plastics shall conform to the Indian Standard: IS 17088:2008 titled as Specifications for Compostable Plastics, as amended from time to time. The manufacturers or seller of compostable plastic carry bags shall obtain a certificate from the Central Pollution Control Board before marketing or selling; and
- i) plastic material, in any form including Vinyl Acetate - Maleic Acid - Vinyl Chloride Copolymer, shall not be used in any package for packaging gutkha, pan masala and tobacco in all forms.

Plastic waste management.- (1) The plastic waste management by the urban local bodies in their respective jurisdiction shall be as under:-



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- (a) plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.
- (b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.
- (c) Thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.
- (d) The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

6. Responsibility of local body.- (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:-

- (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
- (b) ensuring that no damage is caused to the environment during this process;
- (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
- (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
- (e) creating awareness among all stakeholders about their responsibilities;
- (f) engaging civil societies or groups working with waste pickers; and
- (g) ensuring that open burning of plastic waste does not take place.

(3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India.

(4) The local body to frame bye-laws incorporating the provisions of these rules.

7. Responsibility of Gram Panchayat.- (1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for waste management in the rural area under their control and for performing the associated functions, namely,-

- (a) ensuring segregation, collection, storage, transportation, plastic waste and channelization of recyclable plastic waste fraction to recyclers having valid registration; ensuring that no damage is caused to the environment during this process;
- (b) creating awareness among all stakeholders about their responsibilities; and
- (c) ensuring that open burning of plastic waste does not take place

8. Responsibility of waste generator.- (1) The waste generator shall.-

- (a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Solid Waste Management Rules, 2000 or as amended from time to time.
- (b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

(2) All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time and handover



segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.

(3) All waste generators shall pay such user fee or charge as may be specified in the bye-laws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;

(4) Every person responsible for organising an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Municipal Solid Waste (Management and Handling) Rules, 2000 notified vide

S.O. 908(E) dated the 25th September, 2000 under the Act or amendment from time to time.

9. Responsibility of producers, Importers and Brand Owners.- (1) The producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned.

(2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter.

(3) manufacture and use of non- recyclable multilayered plastic if any should be phased out in Two years time.

(4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration.

(5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multilayered packaging for packaging of commodities without registration from the concerned State Pollution Control Board or the Pollution Control Committees.

(6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multilayered packaging.

10. Protocols for compostable plastic materials.-Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule-I to these rules.

11. Marking or labelling.-(1) Each plastic carry bag and multilayered packaging shall have the following information printed in English namely,-

- (a) name, registration number of the manufacturer and thickness in case of carry bag;
- (b) name and registration number of the manufacturer in case of multilayered packaging; and
- (c) name and certificate number [Rule 4(h)] in case of carry bags made from compostable plastic

(2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time:



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NOTE: PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

Each carry bag made from compostable plastics shall bear a label "compostable" and shall conform to the Indian Standard : IS or ISO 17088:2008 titled as Specifications for "Compostable Plastics".

12. Prescribed authority.- (1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

(2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging.

(3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multilayered packaging in the rural area of the State or a Union Territory.

(4) The authorities referred to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial limits of the jurisdiction of the concerned district in the enforcement of the provisions of these rules.

13. Registration of producer, recyclers and manufacturer,- (1) No person shall manufacture carry bags or recycle plastic bags or multilayered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;

(2) Every producer shall, for the purpose of registration or for renewal of registration, make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, in Form I

(3) Every person recycling or processing waste or proposing to recycle or process plastic waste shall make an application to the State Pollution Control Board or the Pollution Control Committee, for grant of registration or renewal of registration for the recycling unit, in Form II.

(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.

(5) The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.



(6) The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and action plan endorsed by the Secretary in charge of Urban Development of the concerned State or Union Territory for setting of plastic waste management system.

(7) On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration.

(8) Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.

(9) The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.

(10) State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.

(11) Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors- (1) Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic sheet or multilayered packaging, which are not manufactured and labelled or marked, as per prescribed under these rules.

(2) Every retailers or street vendors selling or providing commodities in, plastic carry bags or multilayered packaging or plastic sheets or like or covers made of plastic sheets which are not manufactured or labelled or marked in accordance with these rules shall be liable to pay such fines as specified under the bye-laws of the local bodies.

15. Explicit pricing of carry bags.- (1) The shopkeepers and street vendors willing to provide plastic carry bags for dispensing any commodity shall register with local body. The local body shall, within a period of six months from the date of final publication of these rules in the Official Gazette of India notification of these rules, by notification or an order under their appropriate state statute or byelaws shall make provisions for such registration on payment of plastic waste management fee of minimum rupees forty eight thousand @ rupees four thousand per month. The concerned local body may prescribe higher plastic waste management fee, depending upon the sale capacity. The registered shop keepers shall display at prominent place that plastic carry bags are given on payment.

(2) Only the registered shopkeepers or street vendors shall be eligible to provide plastic carry bags for dispensing the commodities.

(3) The local body shall utilize the amount paid by the customers for the carry bags exclusively for the sustainability of the waste management system within their jurisdictions.

16. State Level Monitoring Committee.- (1) The State government or the union Territory shall, for the purpose of effective monitoring of implementation of these rules, constitute a State Level Advisory Committee consisting of the following persons, namely:-

- | | | |
|-----|---------------------------------------------------------------------------------------|------------|
| (a) | the Secretary, Department of Urban Development | - Chairman |
| (b) | Director from State Department of Environment | - Member |
| (c) | Member Secretary from State Pollution Control Board
or Pollution Control Committee | - Member |
| (d) | Municipal Commissioner | - Member |
| (e) | one expert from Local Body | - Member |
| (f) | one expert from Non-Governmental
involved in Waste Management | - Member |



- (g) Commissioner, Value Added Tax or his nominee, - Member
- (h) Sales Tax Commissioner or Officer - Member
- (i) representative of Plastic Association,
Drug Manufacturers Association,
Chemical Manufacturers Association - Member
- (j) one expert from the field of Industry - Member and
- (k) one expert from the field of academic institution - Member
- (l) Director, Municipal Administration - Convener

The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

17. Annual reports.- (1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form-IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

(2) Every local body shall prepare and submit an annual report in Form -V to the concerned Secretary-in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.

(3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.

(4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

SCHEDULE-I

[See rule 10]

1.	IS / ISO 14851: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by measuring the oxygen demand in a closed Respirometer
2.	IS / ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium-Method by analysis of evolved carbon dioxide
3.	IS / ISO 14853: 2005 Plastics- Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system-Method by measurement of biogas production
4.	IS / ISO 14855-1: 2005 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-1 General method)
5.	IS / ISO 14855-2: 2007 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions-Method by analysis of evolved carbon dioxide (Part-2: Gravimetric measurement of carbon dioxide evolved in a laboratory- scale test)
6.	IS / ISO 15985: 2004 Plastics- Determination of the ultimate anaerobic biodegradation and disintegration under high-solids anaerobic digestion conditions- Methods by analysis of released biogas
7.	IS / ISO 16929: 2002 Plastics- Determination of degree of disintegration of plastic materials under defined composting conditions in a pilot - scale test
8.	IS / ISO 17556: 2003 Plastics- Determination of ultimate aerobic biodegradability in soil by measuring the oxygen demand in a Respirometer or the amount of carbon dioxide evolved
9.	IS / ISO 20200:2004 Plastics- Determination of degree of disintegration of plastic materials under simulated composting conditions in a laboratory - scale test

FORM - I

[See rules 13 (2)]

APPLICATION FOR REGISTRATION FOR PRODUCERS or Brand Owners

From:

KOLKATA

SHYAM NARAYAN PANDEY

REGN. NO. 13824/2018



.....
(Name and full address of the occupier)

To

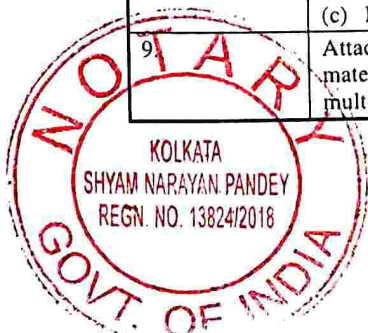
The Member Secretary,
 Pollution Control Board or Pollution Control Committee

Sir,

I/We hereby apply for registration under rule 9 of the Plastic Waste Management Rules, 2015

1. Producers

PART - A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	Registration required for manufacturing of: (i) Carry bags; (a) petro- based, (b) Compostable (ii) Multilayered plastics	
(d)	Manufacturing capacity	
(e)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
4. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
5.	Furnish a flow diagram of manufacturing process showing input and output in terms of products and waste generated including for captive power generation and water.	
6.	Status of compliance with these rules- Thickness – fifty micron (Yes/No)	
PART - B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
7.	(a) Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
	(b) Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART - C PERTAINING TO WASTE		
8.	Solid Wastes or rejects: (a) Total quantum of waste generated (b) Mode of storage within the plant (c) Provision made for disposal of wastes	
9.	Attach or Provide list of person supplying plastic to be used as raw material to manufacture carry bags or plastic sheet of like or multilayered packaging	



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10.	Attach or provide list of personnel or Brand Owners to whom the products will be supplied	
11.	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

II Brand Owners:

PART - A GENERAL		
1.	Name, Address and Contact number	
2.	In case of renewal, previous registration number and date of registration	
3.	Is the unit registered with the District Industries Centre of the State Government or Union Territory? If yes, attach a copy.	
4.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
5. (a)	List and quantum of products and by-products	
(b)	List and quantum of raw materials used	
PART - B PERTAINING TO LIQUID EFFLUENT AND GASEOUS EMISSIONS		
5	Does the unit have a valid consent under the Water (Prevention and control of Pollution) Act, 1974 (6 of 1974)? If yes, attach a copy	
6	Does the unit have a valid consent under the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981)? If yes, attach a copy	
PART - C PERTAINING TO WASTE		
7.	Solid Wastes or rejects: (c) Total quantum of waste generated (d) Mode of storage within the plant (d) Provision made for disposal of wastes	
8.	Attach or Provide list of person supplying plastic material	
9	Action plan on collecting back the plastic wastes	
		Name and Signature
		Designation
Date :		
Place :		

FORM - II

[see rule 13 (3)]

APPLICATION FORM FOR REGISTRATION OF UNITS ENGAGED IN PROCESSING OR
RECYCLING OF PLASTIC WASTE

1.	Name and Address of the unit	
2.	Contact person with designation, Tel./Fax /email	



3.	Date of commencement				
4.	No. of workers (including contract labour)				
5.	Consents Validity	a. Water (Prevention & Control of Pollution) Act, 1974; Valid up to _____ b. Air (Prevention & Control of Pollution) Act, 1981: Valid up to _____ c. Authorization ; valid up to			
6.	Manufacturing Process	Please attach a flow diagram of the manufacturing process flow diagram for each product.			
7.	Products and installed capacity of production (MTA)	Products		Installed capacity	
8.	Waste Management:	S. No.	Type	Category	Qty.
	a. Waste generation in processing plastic-waste	(i)			
		(ii)			
		(iii)			
	b. Waste Collection and transportation (attach details)				
	c. Waste Disposal details	S. No.	Type	Category	Qty
		(i)			
		(ii)			
	d. Provide details of the disposal facility, whether the facility is authorized by SPCB or PCC				
	e. Please attach analysis report of characterization of waste generated (including leachate test if applicable)				
9.	Details of plastic waste proposed to be acquired through sale, auction, contract or import, as the case may be, for use as raw material	(i) Name (ii) Quantity required /year			
10.	Occupational safety and health aspects	Please provide details of facilities			
11.	Pollution Control Measures				
	Whether the unit has adequate pollution control systems or equipment to meet the standards of emission or effluent.	If Yes, please furnish details			
	Whether unit is in compliance with conditions laid down in the said rules.	Yes/No			
	Whether conditions exist or are likely to exist of the material being handled or processed posing adverse immediate or delayed impacts on the environment.	Yes/No			
	Whether conditions exist (or are likely to exist) of the material being handled or processed by any means capable of yielding another material (e.g. leachate) which may possess eco-toxicity.	Yes/No			
12.	Any other relevant information including fire or accident mitigative measures				
13.	List of enclosures as per rule				

Name and Signature

Designation

Date :

Place :



FORM - III

[See rules 13(4)]

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APPLICATION FOR REGISTRATION FOR MANUFACTURERS OF PLASTIC RAW MATERIALS

From:

.....

.....(Name and full address of the occupier)

To

The Member Secretary,

..... Pollution Control Board or Pollution Control Committee

.....

.....

Sir,

I/We hereby apply for registration under the Plastic Waste Management Rules, 2011

PART - A GENERAL		
1.(a)	Name and location of the unit	
(b)	Address of the unit	
(c)	In case of renewal, previous registration number and date of registration	
2.	Is the unit registered with the DIC or DCSSI of the State Government or Union Territory? If yes, attach a copy.	
3.(a)	Total capital invested on the project	
(b)	Year of commencement of production	
(c)	List of producers and quantum of raw materials supplied to producers	
		Name and Signature Designation
Date :		
Place :		

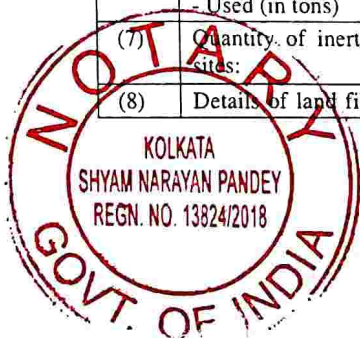
Form - IV

[See rules 17 (1)]

FORMAT OF ANNUAL REPORT BY OPERATOR OF PLASTIC WASTE PROCESSING OR RECYCLING FACILITY TO THE LOCAL BODY

Period of Reporting:

(1)	Name and Address of operator of the facility	
(2)	Name of officer in-charge of the facility (Telephone/Fax/Mobile/ E-mail)	
(3)	Capacity:	
(4)	Technologies used for management of plastic waste:	
(5)	Quantity of plastic waste received during the year being reported upon along with the source	
(6)	Quantity of plastic waste processed (in tons): - Plastic waste recycled(in tons) - Plastic waste processed (in tons) - Used (in tons)	
(7)	Quantity of inert or rejects sent for final disposal to landfill sites:	
(8)	Details of land fill facility to which inert or rejects were sent	



	for final disposal: - Address -Telephone	
(9)	Attach status of compliance to environmental conditions, if any specified during grant of Consent or registration	

Signature of Operator

Dated :

Place:

Form - V

[See rules 17(2)]

FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED BY THE LOCAL BODY**Period of Reporting:**

(1)	Name of the City or Town and State:	
(2)	Population	
(3)	Area in sq. kilometers	
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	
(5)	Total Numbers of the wards in the area under jurisdiction	
(6)	Total Numbers of Households in the area under jurisdiction	
(7)	Number of households covered by door to door collection	
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	
(12)	Attach details of infrastructure required, if any along with justification	
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	
(16)	Quantity of plastic waste channelized for use during the year (in tons)	
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	
(18)	Details of each of facilities used for processing and disposal of plastic waste Facility-I i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)	



Name of the SPCB or PCC	Estimated Plastic Waste generation in Tons Per Annum (TPA)	No. of registered Plastic Manufacturing or Recycling (including multilayer, compostable) units. (Rule 9)			No. of Unregistered plastic manufacturing Recycling units (in residential or unapproved areas)	Details of Plastic Waste Management (PWN) e.g. Collection, Segregation, Disposal (Co-processing road construction etc.) (Rules 6) (Attach separate	Partial or complete ban on usages of Plastic Carry Bags (through Executive Order) (Attach copy of notification or executive order)	Status of Marking Labelling on carry bags (Rule 8) (Specify the number of units or not complied)	Explicit Pricing of carry bags (Rule 10)	Details of the meeting of State Level Advisory Body (SLA) along with its recommendations on Implementation (Rule 11)	No. of violations and action taken on non-compliance of provisions of these Rules	Number of Municipal Authority or Gram Panchayat- under jurisdiction and Submission of Annual Report to CPCB (Rule 12)
		Plastic units	Compostable Plastic Units	Multilayer Plastic units								

	<p>Facility-II</p> <p>i) Name of operator</p> <p>ii) Address with Telephone Number or Mobile</p> <p>iii) Capacity</p> <p>iv) Technology Used</p> <p>v) Registration Number</p> <p>Validity of Registration (up to)</p>	
(19)	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(20)	Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.	
(21)	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any	
(22)	Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:	

Signature of CEO or Municipal Commissioner or
Executive Officer or Chief Officer

Date:

Place:

Form-VI

**STATE-WISE STATUS OF IMPLEMENTATION OF PLASTIC WASTE MANAGEMENT
RULES, 2016 FOR THE YEAR ... ANNUAL REPORT Format**



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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

[F. No. 17-2/2001-HSMD]
BISHWANATH SINHA, Jt. Secy.

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Annexure - IV

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

F.No.CM-13015/1/2023-UPC-II-HO-CPCB-HO/434

September 11, 2023

To,

Sh. Amit Love
Scientist E
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhawan
Aliganj Jorbagh Road
New Delhi -110003

Subject: Inclusion of Artificial Plastic Flowers as Banned Single Use Plastic Items

Sir,

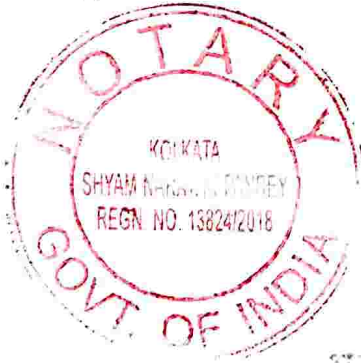
This has reference to the order of Hon'ble NGT (WZ) dated 03.01.2023 (enclosed) in the matter of OA No. 82 of 2022. In Paragraph 11 vide which CPCB was directed to place its views before the Expert Committee constituted on single use plastics by the Department of Chemicals and Petrochemicals, Government of India, as to whether artificial plastic flowers should be included as banned Single Use Plastic item.

As the Expert Committee constituted on the matter has already submitted its final Report in 2019, it is requested that matter related inclusion of artificial plastic flowers in the list of banned Single Use Plastic Items may be considered at MoEFCC.

Thanking you.

Yours faithfully,

Divya
(Divya Sinha)
Director & DH (UPC-II)



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत
दिनांक 12/09/23

o/c

'परिवेश भवन' पर्वी अर्जुन नगर, दिल्ली-110032